

**DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)**

**MINUTES OF THE NORMS COMMITTEE-II
MEETING No. 14/81-ALC2/2019 DATED 16.10.2019**

Please Note

- i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- ii. In certain cases the decision of the Norms Committee refers to the Recommendations/Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
- iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.
- iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. 14/81 of Norms Committee-II for the year 2019-20 held on 16.10.2019 under the Chairmanship of Shri R. P. Goyal, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri B. C. Nayak, D.O.	DHI
2.	Shri K. S. Sodhi, AD(ME)	MSME
3.	Shri Shaish Kumar, (TEC-1)	Consultant
4.	Shri V.C. Agarwal, (TEC-3)	Consultant
Officers in attendance		
1.	Shri Shobhit Gupta, Dy. DGFT	DGFT

Minutes of the cases discussed in the meeting are as below:

MEETING NUMBER: 14/81-ALC2/2019

MEETING DATE: 16.10.2019

	Case No.:7/5/81-ALC2/2015	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00107/AM16/	RLA File :07/24/040/00470/AM15/	Lic.No/Date:0710108018 15.04.2015	Deferred
1	Decision: The Committee considered the case as per agenda and noted that the deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 30.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			
	Case No.:45/14/81-ALC2/2018	Party Name: JAYACHANDRAN ALLOYS PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00763/AM19/	RLA File :32/24/040/00039/AM16/	Lic.No/Date:3210077835 16.03.2016	Deferred
2	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of representative of MSME: 1. Percentage of lead content in import & export items. 2. To clarify how the export item at Sl. No. 2 & import item at Sl. No. 2 are the same. The case stands deferred.			
	Case No.:4/10/81-ALC2/2016	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00189/AM17/	RLA File :10/24/040/00125/AM16/	Lic.No/Date:1010059443 30.03.2016	Deferred
3	Decision: The Committee noted that as per decision taken in Meeting No. 8/81-ALC2/2019 dated 24.07.2019, a team of officers of MeitY and DGFT visited the factory premises of the applicant on 5th and 6th September, 2019 to study the manufacturing process and to ascertain wastages. Members of study group informed that the applicant company has provided some information as sought during the visit and the study report is being prepared. Hence, the Committee decided to wait for the study group report. The case stands deferred.			
	Case No.:2/6/81-ALC2/2017	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00142/AM18/	RLA File :10/24/040/00008/AM17/	Lic.No/Date:1010059489 24.05.2016	Deferred
4	Decision: The Committee noted that as per decision taken in Meeting No. 8/81-ALC2/2019 dated 24.07.2019, a team of officers of MeitY and DGFT visited the factory premises of the applicant on 5th and 6th September, 2019 to study the manufacturing process and to ascertain wastages.			

Members of study group informed that the applicant company has provided some information as sought during the visit and the study report is being prepared. Hence, the Committee decided to wait for the study group report.

The case stands deferred.

Case No.: 51/7/81- ALC2/2016	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date: 14/81- ALC2/2019 16.10.2019	Status:
HQ File :01/81/050/00153/AM17/	RLA File :10/24/040/00014/AM17/	Lic.No/Date:1010059496 31.05.2016	Deferred
5 Decision: The Committee noted that as per decision taken in Meeting No. 8/81-ALC2/2019 dated 24.07.2019, a team of officers of MeitY and DGFT visited the factory premises of the applicant on 5th and 6th September, 2019 to study the manufacturing process and to ascertain wastages. Members of study group informed that the applicant company has provided some information as sought during the visit and the study report is being prepared. Hence, the Committee decided to wait for the study group report. The case stands deferred.			

Case No.: 2/12/81- ALC2/2016	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date: 14/81- ALC2/2019 16.10.2019	Status:
HQ File :01/81/050/00219/AM17/	RLA File :10/24/040/00025/AM17/	Lic.No/Date:1010059524 01.07.2016	Deferred
6 Decision: The Committee noted that as per decision taken in Meeting No. 8/81-ALC2/2019 dated 24.07.2019, a team of officers of MeitY and DGFT visited the factory premises of the applicant on 5th and 6th September, 2019 to study the manufacturing process and to ascertain wastages. Members of study group informed that the applicant company has provided some information as sought during the visit and the study report is being prepared. Hence, the Committee decided to wait for the study group report. The case stands deferred.			

Case No.: 61/12/81- ALC2/2018	Party Name: JAYACHANDRAN ALLOYS PRIVATE LIMITED	Meet No/Date: 14/81- ALC2/2019 16.10.2019	Status:
HQ File :01/81/050/00699/AM19/	RLA File :32/24/040/00007/AM17/	Lic.No/Date:3210077929 13.07.2016	Deferred
7 Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of representative of MSME: 1. Percentage of lead content in import & export items. 2. To clarify how the export item at Sl. No. 1 & import item at Sl. No. 1 are the same. The case stands deferred.			

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Case No.:28/2/81-ALC2/2019	Party Name: JAIN METAL ROLLING MILLS	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:		
HQ File :01/81/050/01114/AM19/	RLA File :04/24/040/00063/AM17/	Lic.No/Date:0410162298 22.09.2016	Approved		
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments of MSME as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
78011000	LEAD INGOTS 99.97% PURITY TO 99.9% PURITY/ANTIMONIAL LEAD (LEAD ANTIMONY ALLOY) LEAD ALLOY (LEAD CALCIUM ALLOY) (Lead content = 1768.57 MT)	1776.000 MT	78020010	LEAD SCRAP NAMELY LEAD DROSS COVERED BY ISRI CODE WORD RENTS (Avg. lead content = 61.49%)	As applied with 5% wastage
Note: 1. Average lead content in import item is 61.49%. 2. As per letter dated 01.10.2019 of the applicant, Export consist of 1426 MT of refined lead ingots purity more than 99.97% (Lead content 1425.57 MT) and 350 MT of Antimonial lead /lead alloy ingots with lead content 98% ((Lead content 343 MT) + Antimony 2%. RA concerned may take suitable consequential action accordingly.					

Case No.: 4/7/81-ALC2/2018	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT. LTD.	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
HQ File :01/81/050/00381/AM19/	RLA File :04/24/040/00141/AM17/	Lic.No/Date:0410162483 10.11.2016	Deferred
9 Decision: The Committee considered the case as per agenda and noted that the deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 30.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.			
The case stands deferred.			

Case No.: 185/14/81-ALC2/2018	Party Name: ELECTRO FIBRES	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
HQ File :01/81/050/00903/AM19/	RLA File :07/24/040/00240/AM17/	Lic.No/Date:0710110631 10.11.2016	Deferred
10 Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 30.09.2019 followed by final reminder on 15.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

11	Case No.: 35/14/81-ALC2/2018	Party Name: SALZER ELECTRONICS LTD	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00753/AM19/	RLA File :32/24/040/00026/AM17/	Lic.No/Date:3210078034 28.11.2016	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply dated 04.10.2019 has been received. Therefore, the Committee decided to refer the applicant's reply to DHI for examination of the case. The case stands deferred.			

Case No.: 187/14/81-ALC2/2018	Party Name: LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:						
HQ File :01/81/050/00905/AM19/	RLA File :07/24/040/00242/AM17/	Lic.No/Date:0710110867 29.12.2016	Approved						
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-1) as under:									
12	<table border="1"><tr><th>ITCHS Code</th><th>Import Item</th><th>Recommended Quantity</th></tr><tr><td>39100010</td><td>Silocone Resins Phenol 602D (FM 4005D Green)</td><td>As applied (with nil wastage)</td></tr></table>			ITCHS Code	Import Item	Recommended Quantity	39100010	Silocone Resins Phenol 602D (FM 4005D Green)	As applied (with nil wastage)
ITCHS Code	Import Item	Recommended Quantity							
39100010	Silocone Resins Phenol 602D (FM 4005D Green)	As applied (with nil wastage)							
Note: The words “Made out of Silicone Resin Phenol 602 D (FM 400 SD Grade)” be added in the description of export products. The net weight of export products should not be less than 1623.00Kg. RA concerned may take suitable consequential action accordingly.									

13	Case No.: 351/14/81-ALC2/2018	Party Name: ELECTRO FIBRES	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/01069/AM19/	RLA File :07/24/040/00348/AM17/	Lic.No/Date:0710110983 18.01.2017	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 01.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

14	Case No.: 53/14/81-ALC2/2018	Party Name: AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00771/AM19/	RLA File :07/24/040/00062/AM18/	Lic.No/Date:0710111702 31.05.2017	Deferred

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish the following information as per advice of representative of MSME:

1. Sl. No. 3, 5 & 11 of Standard Deficiency Format, export product wise.
2. Quantity of export items in Nos. in addition to their weights.

The case stands deferred.

Case No.: 20/12/81-ALC2/2018	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
HQ File :01/81/050/00658/AM19/	RLA File :07/24/040/00107/AM18/	Lic.No/Date:0710111892 20.07.2017	Deferred
15 Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 16.08.2019 followed by final reminder on 01.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

Case No.: 35/17/81-ALC2/2017	Party Name: R.R.KABEL LIMITED,	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
HQ File :01/81/050/00345/AM18/	RLA File :03/95/040/00815/AM16/	Lic.No/Date:0310815094 09.08.2017	Deferred
16 Decision: The Committee considered the case as per agenda and noted that the applicant was called for personal hearing to explain the case before Norms Committee. However, the applicant sought another date. Therefore, the Committee decided to give last opportunity to the applicant for personal hearing to explain the case before Norms Committee. Case is deferred.			

Case No.: 71/14/81-ALC2/2018	Party Name: IHITA ENGINEERING SERVICES PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
HQ File :01/81/050/00789/AM19/	RLA File :04/24/040/00118/AM18/	Lic.No/Date:0410163691 13.11.2017	Deferred
17 Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 01.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

Case No.: 72/14/81-ALC2/2018	Party Name: PANASONIC APPLIANCES INDIA CO. LTD.	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
HQ File :01/81/050/00790/AM19/	RLA File :04/24/040/00160/AM18/	Lic.No/Date:0410163695 14.11.2017	Deferred

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 01.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

Case No.: 25/24/81-ALC2/2017	Party Name: R.R.KABEL LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
HQ File :01/81/050/00527/AM18/	RLA File :03/95/040/00670/AM18/	Lic.No/Date:0310817483 04.12.2017	Deferred

- 19 **Decision:** The Committee considered the case as per agenda and noted that the applicant was called for personal hearing to explain the case before Norms Committee. However, the applicant sought another date. Therefore, the Committee decided to give last opportunity to the applicant for personal hearing to explain the case before Norms Committee.

Case is deferred.

Case No.: 33/2/81-ALC2/2018	Party Name: COSMOS ENGITECH PVT LTD	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
HQ File :01/81/050/00038/AM19/	RLA File :34/24/040/00279/AM18/	Lic.No/Date:3410043786 05.01.2018	Deferred

- 20 **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 16.08.2019 followed by final reminder on 01.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

Case No.: 358/14/81-ALC2/2018	Party Name: ABB INDIA LIMITED.	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
HQ File :01/81/050/01076/AM19/	RLA File :07/24/040/00289/AM18/	Lic.No/Date:0710112738 24.01.2018	Deferred

- 21 **Decision:** The Committee considered the case as per agenda and noted that the complete set of application has not yet been received. An email was sent to the applicant & RA, Bangalore on 16.08.2019 followed by reminder on 25.09.2019 in this regard. However, no information has been received yet. Hence, the Committee decided to wait for complete set of application for examination of the case.

The case stands deferred.

Case No.: 363/14/81-ALC2/2018	Party Name: POWERCORE INDUSTRIES INDIA PVT LTD	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
HQ File :01/81/050/01081/AM19/	RLA File :07/24/040/00312/AM18/	Lic.No/Date:0710112822 14.02.2018	Deferred

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Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.

The case stands deferred.

23	Case No.:36/5/81-ALC2/2018	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00244/AM19/	RLA File :03/94/040/00069/AM19/	Lic.No/Date:0310820713 27.04.2018	Deferred
Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 15.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.				

24	Case No.:210/14/81-ALC2/2018	Party Name: POWERCORE INDUSTRIES INDIA PVT LTD	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00928/AM19/	RLA File :07/24/040/00010/AM19/	Lic.No/Date:0710113220 02.05.2018	Deferred
Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.				

25	Case No.:91/14/81-ALC2/2018	Party Name: VEER-O-METALS PVT .LTD	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00809/AM19/	RLA File :07/24/040/00055/AM19/	Lic.No/Date:0710113373 31.05.2018	Deferred
Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 15.10.2019 for examination of the case. Therefore, the Committee decided to wait for the comments. The case stands deferred.				

26	Case No.:75/5/81-ALC2/2018	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00283/AM19/	RLA File :07/24/040/00342/AM18/	Lic.No/Date:0710113376 01.06.2018	Deferred
Decision: The Committee considered the case as per agenda and noted that the deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 01.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.				

Case No.: 74/5/81- ALC2/2018	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date:14/81- ALC2/2019 16.10.2019	Status:
HQ File :01/81/050/00282/AM19/	RLA File :07/24/040/00333/AM18/	Lic.No/Date:0710113408 07.06.2018	Deferred
27 Decision: The Committee considered the case as per agenda and noted that the deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 01.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

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Case No.:154/5/81-ALC2/2018	Party Name: DIAMOND ENGINEERING	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:		
HQ File :01/81/050/00362/AM19/	RLA File :04/24/040/00056/AM19/	Lic.No/Date:0410164419 14.06.2018	Approved		
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 11.10.2019 given by Consultant (TEC-3) as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73089050	FABRICATED STEEL STRUCTURES MADE OUT OF MSHR BEAM/ CHANNEL/ ANGLE/ ETC	As per reply letter	72163300	Non alloy steel Angles/ Beams /Channels of relevant grade & size	1.02 Kg/Kg content of each item in the export product
Note: 1. The description of import item would be as per reply letter dated 31.07.2019. 2. The RA would obtain individual weight of Angle, Beam and Channel in the export product and allow import accordingly for each such product. 3. The details & quantity of export product should be as per reply dated 31.07.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.					

Case No.: 168/5/81- ALC2/2018	Party Name: TAG CORPORATION	Meet No/Date:14/81- ALC2/2019 16.10.2019	Status:
HQ File :01/81/050/00376/AM19/	RLA File :04/24/040/00066/AM19/	Lic.No/Date:0410164441 25.06.2018	Approved
29 Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U.O. No.: P-47011/436/2018-TSW dated 27.06.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

Case No.:75/8/81-ALC2/2018	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
HQ File :01/81/050/00457/AM19/	RLA File :05/24/040/00242/AM19/	Lic.No/Date:0510407345 27.07.2018	Deferred
30	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 01.06.2019 followed by reminder on 02.07.2019. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the requisite information. The case stands deferred.		

Case No.:19/8/81-ALC2/2018	Party Name: ANGELS ALUMINIUM CORPORATION	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
HQ File :01/81/050/00401/AM19/	RLA File :03/94/040/00372/AM19/	Lic.No/Date:0310822691 30.07.2018	Deferred
31	Decision: The Committee considered the case as per agenda and noted that the applicant's reply dated 13.09.2019 has been received. Therefore, the Committee decided to refer the applicant's reply to MSME for examination of the case. The case stands deferred.		

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Case No.:11/12/81-ALC2/2018		Party Name: ENERGY OILFIELD TOOLS PVT. LTD.		Meet No/Date:14/81-ALC2/2019 16.10.2019		Status:	
HQ File :01/81/050/00649/AM19/		RLA File :05/23/040/00196/AM19/		Lic.No/Date:0510407406 01.08.2018		Approved	
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 16.10.2019 given by Consultant (TEC-3) as under:							
Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	73071190	2-7/8 L80 EUE Couplings API 5CT New prime (Weight = 148200 Kg)	59008.000 Number	1	73041910	Seamless Coupling Stock Pipe L80-1 (OD: 93.17 MM) L80-1 (OD: 93.17 MM)	203.00 MT
2	73071190	2-3/8 L80 EUE Couplings API 5CT New prime (Weight = 22587 Kg)	13728.000 Number	2	73041910	Seamless Coupling Stock Pipe L80-1 (OD: 77.80 MM) L80-1 (OD: 77.80 MM)	32.30 MT
3	73071190	2-7/8 J55 EUE	9504.000 Number	3	73041910	Seamless Coupling	33.00 MT

		Couplings API 5CT New prime (Weight = 22800 Kg)				Stock Pipe J55 (OD: 93.17 MM) J55 (OD: 93.17 MM)	
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Note:

3. Weight of export product at Sl. No. 1 should be 148200 Kg.
4. Weight of export product at Sl. No. 2 should be 22587 Kg.
5. Weight of export product at Sl. No. 3 should be 22800 Kg.
6. Grade of steel to match in import & export items.

RA concerned may take suitable consequential action accordingly.

Case No.: 99/8/81- ALC2/2018	Party Name: MJM FINE ENCLOSURES PRIVATE LIMITED	Meet No/Date:14/81- ALC2/2019 16.10.2019	Status:
HQ File :01/81/050/00481/AM19/	RLA File :07/24/040/00123/AM19/	Lic.No/Date:0710113703 08.08.2018	Deferred
33 Decision: The Committee considered the case as per agenda and noted that the deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 16.08.2019 followed by final reminder on 01.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

Case No.: 143/14/81- ALC2/2018	Party Name: EMMVEE PHOTOVOLTAIC POWER PVT LTD	Meet No/Date:14/81- ALC2/2019 16.10.2019	Status:
HQ File :01/81/050/00861/AM19/	RLA File :07/24/040/00130/AM19/	Lic.No/Date:0710113785 30.08.2018	Deferred
34 Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 01.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

Case No.: 5/12/81- ALC2/2018	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:14/81- ALC2/2019 16.10.2019	Status:
HQ File :01/81/050/00643/AM19/	RLA File :03/94/040/00510/AM19/	Lic.No/Date:0310823617 07.09.2018	Deferred
35 Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 15.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

36	Case No.: 6/12/81-ALC2/2018	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00644/AM19/	RLA File :03/94/040/00528/AM19/	Lic.No/Date:0310823797 17.09.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 15.10.2019 for examination of the case. Therefore, the Committee decided to wait for comments. The case stands deferred.			

37	Case No.: 12/12/81-ALC2/2018	Party Name: GAUTAM SOLAR PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00650/AM19/	RLA File :05/23/040/00276/AM19/	Lic.No/Date:0510407880 25.09.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 18.07.2019 followed by reminder on 16.08.2019. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the requisite information. The case stands deferred.			

38	Case No.: 13/12/81-ALC2/2018	Party Name: JINDAL SAW LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00651/AM19/	RLA File :05/23/040/00271/AM19/	Lic.No/Date:0510407878 25.09.2018	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 11.10.2019 given by Consultant (TEC-3). (Copy enclosed). RA concerned may take suitable consequential action accordingly.			

39	Case No.: 50/12/81-ALC2/2018	Party Name: PARKER HANNIFIN INDIA PVT. LTD.	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00688/AM19/	RLA File :04/24/040/00130/AM19/	Lic.No/Date:0410164717 26.09.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of representative of MSME: 1. Sl. No. 3, 4 & 5 of the Standard Deficiency Format. The case stands deferred.			


SHOBHIT GUPTA
 Dy. Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

40	Case No.: 15/12/81-ALC2/2018	Party Name: JINDAL SAW LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00653/AM19/	RLA File :05/23/040/00326/AM19/	Lic.No/Date:0510408183 23.10.2018	Approved
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 15.10.2019 given by Consultant (TEC-3). (Copy enclosed).				
RA concerned may take suitable consequential action accordingly.				

41	Case No.: 56/12/81-ALC2/2018	Party Name: DEWAN & SONS	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00694/AM19/	RLA File :29/24/040/00004/AM19/	Lic.No/Date:2910025374 12.11.2018	Deferred
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 16.08.2019 followed by final reminder on 01.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.				
The case stands deferred.				

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Case No.:10/12/81-ALC2/2018		Party Name: ENERGY OILFIELD TOOLS PVT. LTD.		Meet No/Date:14/81-ALC2/2019 16.10.2019		Status:	
HQ File :01/81/050/00648/AM19/		RLA File :05/23/040/00339/AM19/		Lic.No/Date:0510408399 14.11.2018		Approved	
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 16.10.2019 given by Consultant (TEC-3) as under:							
Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	73071190	2-7/8 L80 EUE Couplings API 5CT New prime (Weight = 91238.40 Kg)	38016 Number	1	73041910	Seamless Coupling Stock Pipe L80-1 (OD: 93.17 MM) L80-1 (OD: 93.17 MM)	127.80 MT
2	73071190	2-3/8 L80 EUE Couplings API 5CT New prime (Weight = 63835 Kg)	41184 Number	2	73041910	Seamless Coupling Stock Pipe L80-1 (OD: 77.80 MM) L80-1 (OD: 77.80 MM)	93.20 MT
3	73071190	2-7/8 J55 EUE	4752 Number	3	73041910	Seamless Coupling	

		Couplings API 5CT New prime (Weight = 11404.80 Kg)				Stock Pipe J55 (OD: 93.17 MM) J55 (OD: 93.17 MM)	16.10 MT
4	73071190	2-3/8 J55 EUE Couplings API 5CT New prime (Weight = 10639 Kg)	6864 Number	4	73041910	Seamless Coupling Stock Pipe J55 (OD: 77.80 MM) J55 (OD: 77.80 MM)	15.60 MT
5	73071190	9-5/8 L 80 EUE Couplings API 5CT New prime (Weight = 33046 Kg)	1720 Number	5	73041910	Seamless Coupling Stock Pipe L80-1 (OD: 269.875 MM) L80- 1 (OD:296.875 MM)	49.60 MT

Note:

1. Weight of export product at Sl. No. 1 should be 91238.40 Kg.
2. Weight of export product at Sl. No. 2 should be 63835.00 Kg.
3. Weight of export product at Sl. No. 3 should be 11404.80 Kg.
4. Weight of export product at Sl. No. 4 should be 10639.00 Kg.
5. Weight of export product at Sl. No. 3 should be 33046.00 Kg.
6. Grade of steel to match in import & export items.

RA concerned may take suitable consequential action accordingly.

43	Case No.: 62/12/81- ALC2/2018	Party Name: JINDAL FITTINGS LIMITED	Meet No/Date:14/81- ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00700/AM19/	RLA File :05/23/040/00357/AM19/	Lic.No/Date:0510408454 19.11.2018	Deferred
	Decision: The Committee considered the case as per agenda and Consultant (TEC-3) informed that the applicant's reply dated 11.07.2019 is deficient. The applicant did not give reply to any of the query as asked in deficiency letter dated 01.06.2019. Therefore, the Committee decided to seek again from the applicant to furnish following information: 1. Process flow chart. 2. Sl. No. 2, 3, 4, 5, 11 & 15 of the Standard Deficiency Format. 3. Weight of import items. The case stands deferred.			

44	Case No.: 8/13/81- ALC2/2018	Party Name: MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:14/81- ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00716/AM19/	RLA File :03/95/040/00916/AM19/	Lic.No/Date:0310825719 18.12.2018	Deferred

Decision: The Committee considered the case as per agenda. Consultant (TEC-3) informed that the applicant's reply dated 15.07.2019 is deficient as he has not provided details of thickness of each coating. Therefore, the Committee decided to ask from the applicant to furnish the above mentioned information.

The case stands deferred.

Case No.: 40/12/81-ALC2/2018	Party Name: DISHA AUTO COMPONENTS PVT. LTD.	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
HQ File :01/81/050/00678/AM19/	RLA File :03/94/040/00789/AM19/	Lic.No/Date:0310825812 20.12.2018	Deferred

- 45 **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 18.07.2019 followed by reminder on 16.08.2019. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the requisite information.

The case stands deferred.

Case No.: 41/12/81-ALC2/2018	Party Name: HEENA METAL PVT. LTD.	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
HQ File :01/81/050/00679/AM19/	RLA File :03/94/040/00486/AM19/	Lic.No/Date:0310825822 20.12.2018	Deferred

- 46 **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 01.06.2019 followed by reminder on 18.07.2019. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the requisite information.

The case stands deferred.

Case No.: 34/12/81-ALC2/2018	Party Name: ANGELS ALUMINIUM CORPORATION	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
HQ File :01/81/050/00672/AM19/	RLA File :03/94/040/00819/AM19/	Lic.No/Date:0310825978 27.12.2018	Deferred

- 47 **Decision:** The Committee considered the case as per agenda and noted that the applicant's reply has been referred to MSME on 16.10.2019 for examination of the case. Therefore, the Committee decided to wait for comments.

The case stands deferred.

Case No.: 6/13/81-ALC2/2018	Party Name: ORICON ENTERPRISES LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
HQ File :01/81/050/00714/AM19/	RLA File :03/95/040/00973/AM19/	Lic.No/Date:0310825990 27.12.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms

as per written comments dated 16.10.2019 given by Consultant (TEC-3) as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
76071190	ALUMINIUM FOIL (UPTO 0.20 MM THICKNESS) LACQUER COATED PRINTED	120.000 MT	1	76071190	ALUMINIUM FOIL IN COIL FORM UP TO 0.20 MM THICKNESS PLAIN	1.01Kgs/Kg content in the export product
			2	32151990	PRINTING INK IN PIGMENT FORM	As applied upto 1% of FoB value
			3	32089090	COATING LAQUER/ VARNISH LIQUID FORM	As applied upto 0.8% of FoB value

RA concerned may take suitable consequential action accordingly.

49	Case No.:37/2/81-ALC2/2019	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/01123/AM19/	RLA File :04/24/040/00217/AM19/	Lic.No/Date:0410165064 04.01.2019	Approved
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U.O. No.: P-47011/119/2019-TSW dated 26.09.2019. (Copy enclosed)				
RA concerned may take suitable consequential action accordingly.				

50	Case No.:38/2/81-ALC2/2019	Party Name: JAIN METAL ROLLING MILLS	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/01124/AM19/	RLA File :04/24/040/00219/AM19/	Lic.No/Date:041016507 8 08.01.2019	Approved
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments of MSME as under:				

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
78011000	Lead Ingots Lead Content Min 99.95% To account for 1999000 Kgs. Of lead within the Export Product.	2000MT	85481020	Lead Battery Waste as per ISRI Code word "Rains"	3997.700 MT
78019990	Lead Alloy - Lead Content - 98% To account for 196000 Kgs. Of lead within the Export Product.	200 MT	28362010	Disodium carbonate, dense	4000 KG

Note:

1. Average lead content in import item No. 1 is 58%.

2. In case of import item at S.No. 1 :
 (a) wastage is allowed @ 5.5% for export item at S.No. 1,
 (b) wastage is allowed @ 7% for export item at S.No. 2

RA concerned may take suitable consequential action accordingly.

51	Case No.: 242/14/81-ALC2/2018	Party Name: DEEP SUN INDUSTRIES	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00960/AM19/	RLA File :31/83/040/00145/AM19/	Lic.No/Date:3110067282 15.01.2019	Deferred
Decision: The Committee considered the case as per agenda and heard the representative of the applicant during personal hearing. However, the representative could not explain the case before Norms Committee. Hence, he sought another date. Therefore, the Committee decided to give another opportunity of personal hearing to the applicant to explain the case before Norms Committee. Case is deferred.				
52	Case No.: 47/14/81-ALC2/2019	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00145/AM20/	RLA File :07/24/040/00246/AM19/	Lic.No/Date:0710114437 22.01.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Bangalore & the applicant. Therefore, the Committee decided to request from RA, Bangalore and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.				
53	Case No.: 289/14/81-ALC2/2018	Party Name: R. R. KABEL LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/01007/AM19/	RLA File :03/95/040/01148/AM19/	Lic.No/Date:0310827010 13.02.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that the applicant was called for personal hearing to explain the case before Norms Committee. However, the applicant sought another date. Therefore, the Committee decided to give last opportunity to the applicant for personal hearing to explain the case before Norms Committee. Case is deferred.				
54	Case No.: 77/2/81-ALC2/2019	Party Name: DEEP SUN INDUSTRIES	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/01163/AM19/	RLA File :31/83/040/00185/AM19/	Lic.No/Date:3110067344 07.03.2019	Deferred

Decision: The Committee considered the case as per agenda and heard the representative of the applicant during personal hearing. However, the representative could not explain the case before Norms Committee. Hence, he sought another date. Therefore, the Committee decided to give another opportunity of personal hearing to the applicant to explain the case before Norms Committee.

Case is deferred.

Case No.: 80/2/81-ALC2/2019	Party Name: POWERCORE INDUSTRIES INDIA PVT LTD	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
HQ File :01/81/050/01166/AM19/	RLA File :07/24/040/00286/AM19/	Lic.No/Date:0710114653 13.03.2019	Deferred
Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Sl. No. 3, 5 & 11 of the Standard Deficiency Format. 2. To provide clarification for why wastage claimed is 2% while quantity asked is as per 10% wastage. 3. Copy of Advance Authorization.			
The case stands deferred.			

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Case No.:15/2/81-ALC2/2019	Party Name: SAHNEY KIRKWOOD PVT. LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:		
HQ File :01/81/050/00015/AM20/	RLA File :03/95/040/01373/AM19/	Lic.No/Date:0310828245 09.04.2019	Approved		
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 16.10.2019 given by Consultant (TEC-1) as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
85469090	Electrical Insulators of any Material Heater Insulator Thickness Range 1.00 mm to 120.00 mm Insulator Material	40541.540 KG	39219099	Glass Fibre Polyester Sheet of Relevant Thickness	1.25 Kgs/Kg content in the export product
Note: The description of import item may be amended as “Glass Fibre Polyester Sheet of Relevant Thickness”.					
RA concerned may take suitable consequential action accordingly.					

Case No.: 9/3/81-ALC2/2019	Party Name: ANGELS ALUMINIUM CORPORATION	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
HQ File :01/81/050/00029/AM20/	RLA File :03/94/040/00022/AM20/	Lic.No/Date:0310828438 22.04.2019	Approved
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms			

allowing quantity of import items @1.01 Kgs/kg content in the export product as per written comments dated 16.10.2019 given by Consultant (TEC-3).

RA concerned may take suitable consequential action accordingly.

58	Case No.:4/5/81-ALC2/2019	Party Name: TUBACEX PRAKASH INDIA PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00053/AM20/	RLA File :03/95/040/00101/AM20/	Lic.No/Date:0310828823 07.05.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MoS was sent to the applicant on 01.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.				
The case stands deferred.				

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Case No.: 5/5/81- ALC2/2019	Party Name: PARAM INDUSTRIES	Meet No/Date:14/81- ALC2/2019 16.10.2019	Status:		
HQ File :01/81/050/00054/AM20/	RLA File :03/95/040/00104/AM20/	Lic.No/Date:0310828883 09.05.2019	Approved		
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as approved for AA No. 0310813248 dated 12.05.2017 in Meeting No. 11/81 dated 30.01.2019 on the recommendation of representative of MSME with the condition that the applicant only imports secondary sheets/coils and export consist of SS perforated strips with perforated Pattern No. SSPS/PI-02 as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73182990	Stainless Steel semi finished perforated strips Grade 304 / 410 / 201 / 409 / 430 (net content of Stainless Steel Sheet / Coils 32.000 MT)	32.000 MT	72199090	Stainless Steel Secondary Sheet / Coils Grade 304 / 410 / 201 / 409 / 430 of the same thickness	2.55 kg/kg of export product after 1/3 rd recovery

RA concerned may take suitable consequential action accordingly.

60	Case No.:6/5/81-ALC2/2019	Party Name: PARAM INDUSTRIES	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00055/AM20/	RLA File :03/95/040/00100/AM20/	Lic.No/Date:0310828886 09.05.2019	Approved
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as approved for AA No. 0310813248 dated 12.05.2017 in Meeting No. 11/81 dated 30.01.2019 on the recommendation of representative of MSME with the condition that the applicant only imports secondary sheets/coils and export consist of SS perforated strips with perforated				

Pattern No. SSPS/PI-02 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73182990	Stainless Steel semi finished perforated strips Grade 304 / 410 / 201 / 409 / 430 (net content of Stainless Steel Sheet / Coils 32.000 MT)	32.000 MT	72199090	Stainless Steel Secondary Sheet / Coils Grade 304 / 410 / 201 / 409 / 430 of the same thickness	2.55 kg/kg of export product after 1/3 rd recovery

RA concerned may take suitable consequential action accordingly.

Case No.: 23/5/81-ALC2/2019	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date: 14/81-ALC2/2019 16.10.2019	Status:
HQ File :01/81/050/00072/AM20/	RLA File :09/24/040/00548/AM19/	Lic.No/Date: 0910067550 20.05.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as recommended by representative of DHI as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
85042100	500 KVA, Three Phase, 22 KV / 415 V Amorphous Transformers (Copper Wound) Oil Cooled	40.000 Number	1	72269930	Transformer Core Alloy-Amorphous Electrical Steel Coils	1.035Kgs/Kg content in the export product
			2	74081190	Copper Wire Rods	1.01Kgs/Kg content in the export product
			3	27101960	Transformer Oil Base Stock	1.10Kgs/Kg content in the export product
			4	48103910	Electrical Insulation Material - Kraft Paper	1.05Kgs/Kg content in the export product
85042100	250 KVA, Three Phase, 22 KV / 415 V Amorphous Transformers (Copper Wound) Oil Cooled	60.000 Number	5	48089000	Press Boards	1.05Kgs/Kg content in the export product
			6	85049010	HV Plug-in-Bushing Assembly	As per GN-4 with accountability clause
			7	85049010	Oil Filling Plug Gasket	As per GN-4 with accountability clause

RA concerned may take suitable consequential action accordingly.

62	Case No.: 32/5/81-ALC2/2019	Party Name: WELSPUN CORP LTD.	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00081/AM20/	RLA File :03/95/040/00119/AM20/	Lic.No/Date:0310829153 21.05.2019	Approved
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 16.10.2019 given by Consultant (TEC-3). (Copy enclosed). RA concerned may take suitable consequential action accordingly.				

63	Case No.: 46/5/81-ALC2/2019	Party Name: LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00095/AM20/	RLA File :04/24/040/00023/AM20/	Lic.No/Date:0410165668 31.05.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 01.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.				

64	Case No.: 1/14/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00099/AM20/	RLA File :34/24/040/00076/AM20/	Lic.No/Date:3410045181 03.06.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the applicant. Therefore, the Committee decided to request from RA, Vadodara and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.				

65	Case No.: 2/14/81-ALC2/2019	Party Name: BELDEN INDIA PVT.LTD	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00100/AM20/	RLA File :31/83/040/00038/AM20/	Lic.No/Date:3110067437 03.06.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 15.10.2019 for examination of the case. Therefore, the Committee decided to wait for comments. The case stands deferred.				

66	Case No.: 4/14/81-ALC2/2019	Party Name: CHINA STEEL CORPORATION INDIA	Meet No/Date:14/81-ALC2/2019	Status:
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	PRIVATE LIMITED	16.10.2019	
HQ File :01/81/050/00102/AM20/	RLA File :34/24/040/00074/AM20/	Lic.No/Date:3410045191 04.06.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MoS on 15.10.2019 for examination of the case. Therefore, the Committee decided to wait for comments. The case stands deferred.			

Case No.:3/14/81-ALC2/2019	Party Name: DEWAN & SONS	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
HQ File :01/81/050/00101/AM20/	RLA File :29/24/040/00007/AM20/	Lic.No/Date:2910025405 04.06.2019	Deferred
67	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from concerned RA & the applicant. Therefore, the Committee decided to request from concerned RA and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.		

Case No.:10/14/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
HQ File :01/81/050/00108/AM20/	RLA File :34/24/040/00066/AM20/	Lic.No/Date:3410045194 06.06.2019	Deferred
68	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the applicant. Therefore, the Committee decided to request from RA, Vadodara and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.		

Case No.:11/14/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
HQ File :01/81/050/00109/AM20/	RLA File :34/24/040/00067/AM20/	Lic.No/Date:3410045195 06.06.2019	Deferred
69	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the applicant. Therefore, the Committee decided to request from RA, Vadodara and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.		

Case No.:6/14/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
HQ File	RLA File	Lic.No/Date:0310829452	Approved
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:01/81/050/00104/AM20/	:03/95/040/00226/AM20/	06.06.2019
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Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 16.10.2019 given by Consultant (TEC-3) as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
85446090	Aluminium Alloy Cond. Xlpo Insulated Unarmoured Cables 2000 V (Various Sizes) (Weight = 70.48 MT)	102135.000 Meter	1	76011010	Aluminium Ingot	1.01Kgs/Kg content in the export product
			2	39019090	Halogen Free Fire Retardant	1.05Kgs/Kg content in the export product
			3	44151000	Wooden Cable Drum	As per packing policy

Note: Weight of export product should be 70.48 MT.

RA concerned may take suitable consequential action accordingly.

Case No.: 7/14/81-ALC2/2019	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
HQ File :01/81/050/00105/AM20/	RLA File :04/24/040/00056/AM20/	Lic.No/Date:0410165686 06.06.2019	Deferred
71 Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Chennai & the applicant. Therefore, the Committee decided to request from RA, Chennai and the applicant to furnish the hard copy of application for examination of the case.			
Case is deferred.			

Case No.: 5/14/81-ALC2/2019	Party Name: VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
HQ File :01/81/050/00103/AM20/	RLA File :04/24/040/00043/AM20/	Lic.No/Date:0410165683 06.06.2019	Deferred
72 Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1) & representative of DHI:			
- Exact description of export product along with net weight. - Exact description of import item along with their specification & if chemical then percentage of non-volatile matter. - Details of indigenous inputs with quantity & weight. - Calculations/details of wastage claimed for each import item with justification. - Material balance between import & export taking due consideration of wastage & indigenous material. - Net weight of FRP material in export. - Separate list of component & consumable in import items. - Sl. No. 5 of the Standard Deficiency Format.			
The case stands deferred.			

73	Case No.: 14/14/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00112/AM20/	RLA File :34/24/040/00068/AM20/	Lic.No/Date:3410045197 07.06.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the applicant. Therefore, the Committee decided to request from RA, Vadodara and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.				

74	Case No.: 12/14/81-ALC2/2019	Party Name: APL APOLLO TUBES LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00110/AM20/	RLA File :05/23/040/00103/AM20/	Lic.No/Date:0510410839 07.06.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the applicant. Therefore, the Committee decided to request from RA, New Delhi and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.				

75	Case No.: 13/14/81-ALC2/2019	Party Name: DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00111/AM20/	RLA File :02/24/040/00033/AM20/	Lic.No/Date:0210209231 07.06.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Calcutta & the applicant. Therefore, the Committee decided to request from RA, Calcutta and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.				

76	Case No.: 8/14/81-ALC2/2019	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00106/AM20/	RLA File :03/95/040/00042/AM20/	Lic.No/Date:0310829465 07.06.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the applicant. Therefore, the Committee decided to request from RA, Mumbai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.				

Case No.:9/14/81-ALC2/2019	Party Name: RAM RATNA WIRES LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
HQ File :01/81/050/00107/AM20/	RLA File :03/95/040/00994/AM19/	Lic.No/Date:0310829473 07.06.2019	Deferred
77 Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the applicant. Therefore, the Committee decided to request from RA, Mumbai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

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Case No.:18/14/81-ALC2/2019		Party Name: ARMOR PLAST LIMITED		Meet No/Date:14/81-ALC2/2019 16.10.2019		Status:					
HQ File :01/81/050/00116/AM20/		RLA File :07/24/040/00059/AM20/		Lic.No/Date:0710115029 10.06.2019		Approved					
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0710114425 dated 18.01.2019 in Meeting No. 12/81-ALC2/2019 dated 18.09.2019 as per written comments given by Consultant (TEC-3) as under:											
ITCHS Code		Export Item		Quantity		ITCHS Code		Import Item		Recommended Quantity	
73042200		Articles Made Of Stainless Steel Tubes (Net Content of Import item in Export Product 2842.86 kgs)		2842.860		73069090		17-7PH Stainless Steel Tubing		1.02Kgs/Kg content in the export product	
Note: 1. Grade & diameter of SS to match in import & export items. 2. The word “Tubes” may be added in the description of the export item.											
RA concerned may take suitable consequential action accordingly.											

Case No.:15/14/81-ALC2/2019	Party Name: TECHNO TRAK ENGINEERS	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
HQ File :01/81/050/00113/AM20/	RLA File :31/83/040/00043/AM20/	Lic.No/Date:3110067444 10.06.2019	Deferred
79 Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Pune & the applicant. Therefore, the Committee decided to request from RA, Pune and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

80	Case No.:16/14/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00114/AM20/	RLA File :03/95/040/00240/AM20/	Lic.No/Date:0310829554 11.06.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 16.10.2019 given by Consultant (TEC-3). (Copy enclosed). RA concerned may take suitable consequential action accordingly.			

81	Case No.:17/14/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00115/AM20/	RLA File :03/95/040/00233/AM20/	Lic.No/Date:0310829556 11.06.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 16.10.2019 given by Consultant (TEC-3). (Copy enclosed). RA concerned may take suitable consequential action accordingly.			

82	Case No.:21/14/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00119/AM20/	RLA File :34/24/040/00086/AM20/	Lic.No/Date:3410045203 12.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the applicant. Therefore, the Committee decided to request from RA, Vadodara and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

83	Case No.:22/14/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00120/AM20/	RLA File :34/24/040/00085/AM20/	Lic.No/Date:3410045204 12.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the applicant. Therefore, the Committee decided to request from RA, Vadodara and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			


SHOBHIT GUPTA
 Dy. Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Connaught Place, New Delhi

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Case No.:20/14/81-ALC2/2019	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:		
HQ File :01/81/050/00118/AM20/	RLA File :66/24/040/00009/AM19/	Lic.No/Date:6610000030 12.06.2019	Approved		
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments of MSME as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74040012	Copper scrap covered by ISRI code words Barely, Berry and Brich/ copper wire nodules scrap covered by ISRI code words Clove, cobra and Cocoa; Copper Content < 99% (Average lead content = 99%)	285 MT	74040012	Copper wire scrap as per ISRI code Druid (Average lead content = 40%)	726.536 MT inclusive of 3% wastage after effecting 40% recovery from scrap
Note: 1. Average lead content in export item is 99%. 2. Average lead content in import item is 40%.					
RA concerned may take suitable consequential action accordingly.					

85	Case No.:19/14/81-ALC2/2019	Party Name: RAJHANS METALS PVT. LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00117/AM20/	RLA File :24/24/040/00008/AM20/	Lic.No/Date:2410042779 12.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Rajkot & the applicant. Therefore, the Committee decided to request from RA, Rajkot and the applicant to furnish the hard copy of application for examination of the case.			
	Case is deferred.			

86	Case No.:24/14/81-ALC2/2019	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00122/AM20/	RLA File :05/23/040/00016/AM20/	Lic.No/Date:0510410924 13.06.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 16.10.2019 given by Consultant (TEC-3) as under:			
	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
	1	74031100	Copper Cathode	1.01Kgs/Kg content in the export product

2	39019090	XLPE Compound /Crosslinkable Polyethylene Compound Of Relevant Grade	1.05Kgs/Kg content in the export product
3	39041090	PVC Resin	1.05Kgs/Kg content in the export product
4	28258000	Antimony Trioxide	1.05Kgs/Kg content in the export product
5	39019090	HDPE (High Density Polyethylene)	1.05Kgs/Kg content in the export product
6	72179099	Galvanised Steel wire / G. I. Wire	1.02Kgs/Kg content in the export product
7	78019930	Lead Alloy	1.02Kgs/Kg content in the export product
8	76051100	Aluminium Wire Rod (Electrolytic Grade)	1.01Kgs/Kg content in the export product
9	74101100	Copper Tape (Electrolytic High Conductivity Grade)	1.01Kgs/Kg content in the export product
10	39199090	Semi Conductive Water Blocking Tape / Water Blocking Tape	1.02 Sq. Mtr./Sq. Mtr. content in the export product
11	68149090	Glass Mica Tape	1.02 Sq. Mtr./Sq. Mtr. content in the export product

Note: The word "COPPER FOIL" may be deleted from the description of the import item at Sl. No. 9.

RA concerned may take suitable consequential action accordingly.

87	Case No.: 25/14/81-ALC2/2019	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date: 14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00123/AM20/	RLA File :05/23/040/00052/AM20/	Lic.No/Date:0510410925 13.06.2019	Approved
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 16.10.2019 given by Consultant (TEC-3). (Copy enclosed).				
RA concerned may take suitable consequential action accordingly.				

88	Case No.: 23/14/81-ALC2/2019	Party Name: SAPA EXTRUSION INDIA PRIVATE LIMITED	Meet No/Date: 14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00121/AM20/	RLA File :07/24/040/00064/AM20/	Lic.No/Date:0710115051 13.06.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 14.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.				
The case stands deferred.				

89	Case No.:29/14/81-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00127/AM20/	RLA File :34/24/040/00092/AM20/	Lic.No/Date:3410045211 14.06.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the applicant. Therefore, the Committee decided to request from RA, Vadodara and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.				

90	Case No.:30/14/81-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00128/AM20/	RLA File :34/24/040/00093/AM20/	Lic.No/Date:3410045212 14.06.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the applicant. Therefore, the Committee decided to request from RA, Vadodara and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.				

91	Case No.:28/14/81-ALC2/2019	Party Name: METALIC IMPRESSIONS (INDIA)PVT LTD	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00126/AM20/	RLA File :05/24/040/00153/AM20/	Lic.No/Date:0510410945 14.06.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi& the applicant. Therefore, the Committee decided to request from RA, New Delhi and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.				

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Case No.: 26/14/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
HQ File :01/81/050/00124/AM20/	RLA File :03/95/040/00257/AM20/	Lic.No/Date:0310829642 14.06.2019	Approved
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 16.10.2019 given by Consultant (TEC-3) as under:			
Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	74031100	COPPER CATHODE	1.01Kgs/Kg content in the export product
2	39011090	LD POLYETHYLENE (VISICO LE4423)	1.05Kgs/Kg content in the

			export product
3	38159000	CATALYST MASTER BATCH (AMBICAT LE4476)	1.05Kgs/Kg content in the export product
4	39041020	PVC RESIN (SUSPENSION GRADE)	1.05Kgs/Kg content in the export product
5	29173990	PVC PLASTICIZER	1.05Kgs/Kg content in the export product
6	76071991	ALUMINIUM FOIL	1.01Kgs/Kg content in the export product
7	39206210	POLYESTER FILM	1.02Kgs/Kg content in the export product
8	72139190	STEEL WIRE ROD	1.02Kgs/Kg content in the export product
9	79011100	ZINC INGOT	4% of steel to be galvanized
10	44151000	WOODEN CABLE DRUM	As per packing policy

Note: Grade of steel to match in import & export items.

RA concerned may take suitable consequential action accordingly.

93	Case No.:27/14/81-ALC2/2019	Party Name: TRINITY PLAST	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00125/AM20/	RLA File :03/95/040/00249/AM20/	Lic.No/Date:0310829646 14.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the applicant. Therefore, the Committee decided to request from RA, Mumbai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

94	Case No.:31/14/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00129/AM20/	RLA File :03/95/040/00261/AM20/	Lic.No/Date:0310829713 17.06.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 16.10.2019 given by Consultant (TEC-3). (Copy enclosed). RA concerned may take suitable consequential action accordingly.			

95	Case No.:32/14/81-ALC2/2019	Party Name: AEON TELELECTRONICS PVT. LTD.	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00130/AM20/	RLA File :07/24/040/00054/AM20/	Lic.No/Date:0710115066 18.06.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1): 1. Exact description of export product along with catalogue & its end use.			

2. Catalogue of import item with specification.
3. Wastage at each stage of manufacturing.

The case stands deferred.

96	Case No.:33/14/81-ALC2/2019	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00131/AM20/	RLA File :65/24/040/00001/AM20/	Lic.No/Date:6510000028 18.06.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from Concerned RA& the applicant. Therefore, the Committee decided to request from Concerned RA and the applicant to furnish the hard copy of application for examination of the case.				
Case is deferred.				

97	Case No.:34/14/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00132/AM20/	RLA File :03/95/040/00262/AM20/	Lic.No/Date:0310829759 18.06.2019	Approved
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 16.10.2019 given by Consultant (TEC-3). (Copy enclosed).				
RA concerned may take suitable consequential action accordingly.				

98	Case No.:39/14/81-ALC2/2019	Party Name: CHHAPERIA INTERNATIONAL COMPANY	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00137/AM20/	RLA File :07/24/040/00066/AM20/	Lic.No/Date:0710115072 19.06.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 14.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.				
The case stands deferred.				

99	Case No.:35/14/81-ALC2/2019	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00133/AM20/	RLA File :04/24/040/00045/AM20/	Lic.No/Date:0410165740 19.06.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Chennai& the applicant. Therefore, the Committee decided to request from RA, Chennai and the applicant to furnish the hard copy of application for examination of the case.				
Case is deferred.				

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Case No.: 38/14/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
HQ File :01/81/050/00136/AM20/	RLA File :03/94/040/00214/AM20/	Lic.No/Date:0310829806 20.06.2019	Approved
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 16.10.2019 given by Consultant (TEC-3) as under:			
Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	74081190	COPPER WIRE ROD : 8 MM DIA	Net + 1% wastage
2	76011010	PRIMARY UNALLOYED ALLUMINIUM Ingots/Wire Rod/Wire	Net + 1% wastage
3	39011090	XLPE COMPOUND	Net + 2.5% wastage
4	39042110	PVC RESIN	Net + 2.5% wastage
5	72172010	G.I. Wire	Net + 2% wastage
6	29173400	DI ISO NONYL PHTHALATE (D.I.N.P.)	Net + 2.5% wastage
Note: The words “Ingots/Wire Rod/Wire” may be added in the description of import item at Sl. No. 2.			
RA concerned may take suitable consequential action accordingly.			

101	Case No.: 36/14/81-ALC2/2019	Party Name: JAIN METAL ROLLING MILLS,	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00134/AM20/	RLA File :04/24/040/00013/AM20/	Lic.No/Date:0410165741 20.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Chennai & the applicant. Therefore, the Committee decided to request from RA, Chennai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

102	Case No.: 37/14/81-ALC2/2019	Party Name: JAIN METAL ROLLING MILLS	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00135/AM20/	RLA File :04/24/040/00015/AM20/	Lic.No/Date:0410165742 20.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Chennai & the applicant. Therefore, the Committee decided to request from RA, Chennai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

103	Case No.: 41/14/81-ALC2/2019	Party Name: CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00139/AM20/	RLA File :34/24/040/00073/AM20/	Lic.No/Date:3410045223 21.06.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MoS on 15.10.2019 for examination of the case. Therefore, the Committee decided to wait for comments. The case stands deferred.			
104	Case No.: 40/14/81-ALC2/2019	Party Name: HONYLITE PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00138/AM20/	RLA File :05/23/040/00119/AM20/	Lic.No/Date:0510411013 21.06.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 14.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			
105	Case No.: 44/14/81-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00142/AM20/	RLA File :34/24/040/00104/AM20/	Lic.No/Date:3410045227 24.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the applicant. Therefore, the Committee decided to request from RA, Vadodara and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			
106	Case No.: 45/14/81-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00143/AM20/	RLA File :34/24/040/00105/AM20/	Lic.No/Date:3410045228 24.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the applicant. Therefore, the Committee decided to request from RA, Vadodara and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

107	Case No.: 42/14/81-ALC2/2019	Party Name: TECHNO TRAK ENGINEERS	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00140/AM20/	RLA File :31/83/040/00046/AM20/	Lic.No/Date:3110067455 24.06.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Pune & the applicant. Therefore, the Committee decided to request from RA, Pune and the applicant to furnish the hard copy of application for examination of the case.				
Case is deferred.				

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Case No.:43/14/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
HQ File :01/81/050/00141/AM20/	RLA File :03/95/040/00283/AM20/	Lic.No/Date:0310829914 25.06.2019	Approved
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 16.10.2019 given by Consultant (TEC-3) as under:			
Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	74031100	Copper Cathode	1.01Kgs/Kg content in the export product
2	39011090	Ld Polyethylene (Visico Le 4423)	1.05Kgs/Kg content in the export product
3	38159000	Catalyst Master Batch (Ambicat Le 4476)	1.05Kgs/Kg content in the export product
4	39041020	Pvc Resin (Suspension Grade)	1.05Kgs/Kg content in the export product
5	29173990	Pvc Plasticizer	1.05Kgs/Kg content in the export product
6	76071999	Aluminium Tape	1.01Kgs/Kg content in the export product
7	72139190	Steel Wire Rod	1.02Kgs/Kg content in the export product
8	79011100	Zinc Ingot	4% of steel to be galvanised
9	44151000	Wooden Cable Drum	As per packing policy
10	39206210	Polyester Film	1.02Kgs/Kg content in the export product
Note: 1. The word “Foil” may be replaced with the word “Tape” in the description of the import item at Sl. No. 6. 2. Grade of steel to match in import & export.			
RA concerned may take suitable consequential action accordingly.			

109	Case No.:52/14/81-ALC2/2019	Party Name: SHREE CABLES AND CONDUCTORS PVT. LTD.	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00150/AM20/	RLA File :11/24/040/00004/AM20/	Lic.No/Date:1110028604 25.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Bhopal& the applicant. Therefore, the Committee decided to request from RA, Bhopal and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

110	Case No.:46/14/81-ALC2/2019	Party Name: A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00144/AM20/	RLA File :03/94/040/00237/AM20/	Lic.No/Date:0310829921 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai& the applicant. Therefore, the Committee decided to request from RA, Mumbai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

111	Case No.:48/14/81-ALC2/2019	Party Name: JANS COPPER PVT LTD	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00146/AM20/	RLA File :03/94/040/01012/AM19/	Lic.No/Date:0310829929 26.06.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 14.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

112	Case No.:49/14/81-ALC2/2019	Party Name: METALLOYS RECYCLING LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00147/AM20/	RLA File :03/95/040/01292/AM19/	Lic.No/Date:0310829944 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai& the applicant. Therefore, the Committee decided to request from RA, Mumbai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

113	Case No.:50/14/81-ALC2/2019	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00148/AM20/	RLA File :04/24/040/00063/AM20/	Lic.No/Date:0410165774 27.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Chennai & the applicant. Therefore, the Committee decided to request from RA, Chennai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

114	Case No.:51/14/81-ALC2/2019	Party Name: STORK FERRO AND MINERAL INDUSTRIES PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00149/AM20/	RLA File :05/24/040/00184/AM20/	Lic.No/Date:0510411068 27.06.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MoS on 15.10.2019 for examination of the case. Therefore, the Committee decided to wait for comments. The case stands deferred.			

115	Case No.:53/14/81-ALC2/2019	Party Name: BAOSTEEL INDIA COMPANY PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00151/AM20/	RLA File :03/94/040/00260/AM20/	Lic.No/Date:0310830018 01.07.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MoS on 15.10.2019 for examination of the case. Therefore, the Committee decided to wait for the comments. The case stands deferred.			

116	Case No.:54/14/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00152/AM20/	RLA File :03/95/040/00299/AM20/	Lic.No/Date:0310830042 03.07.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 16.10.2019 given by Consultant (TEC-3). (Copy enclosed). RA concerned may take suitable consequential action accordingly.			


SHOBHIT GUPTA
 Dy. Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

	Case No.:58/14/81-ALC2/2019	Party Name: RAJ METAL INDUSTRIES	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00156/AM20/	RLA File :02/24/040/00054/AM20/	Lic.No/Date:0210209298 03.07.2019	Deferred
117	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of representative of MSME: 1. Percentage of lead content in import item. 2. Manufacturing process with stage wise wastage. The case stands deferred.			

	Case No.:55/14/81-ALC2/2019	Party Name: RAYCHEM RPG PVT LTD.	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00153/AM20/	RLA File :03/95/040/00313/AM20/	Lic.No/Date:0310830050 03.07.2019	Deferred
118	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the applicant. Therefore, the Committee decided to request from RA, Mumbai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

	Case No.:56/14/81-ALC2/2019	Party Name: ACG PHARMAPACK PVT LTD	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00154/AM20/	RLA File :03/94/040/00254/AM20/	Lic.No/Date:0310830062 04.07.2019	Deferred
119	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the applicant. Therefore, the Committee decided to request from RA, Mumbai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

	Case No.:57/14/81-ALC2/2019	Party Name: PATEL TECHNOMATION PVT. LTD.	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00155/AM20/	RLA File :03/95/040/00311/AM20/	Lic.No/Date:0310830065 04.07.2019	Deferred
120	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the applicant. Therefore, the Committee decided to request from RA, Mumbai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

121	Case No.: 64/14/81-ALC2/2019	Party Name: DYNAMIC CABLES PVT. LTD.	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00162/AM20/	RLA File :13/24/040/00156/AM20/	Lic.No/Date:1310049348 05.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Jaipur & the applicant. Therefore, the Committee decided to request from RA, Jaipur and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

122	Case No.: 59/14/81-ALC2/2019	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00157/AM20/	RLA File :04/24/040/00026/AM20/	Lic.No/Date:0410165804 05.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Chennai & the applicant. Therefore, the Committee decided to request from RA, Chennai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

123	Case No.: 62/14/81-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00160/AM20/	RLA File :34/24/040/00115/AM20/	Lic.No/Date:3410045261 05.07.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 15.10.2019 given by Consultant (TEC-1). (Copy enclosed). RA concerned may take suitable consequential action accordingly.			

124	Case No.: 60/14/81-ALC2/2019	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00158/AM20/	RLA File :07/24/040/00065/AM20/	Lic.No/Date:0710115133 05.07.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 15.10.2019 for examination of the case. Therefore, the Committee decided to wait for comments. The case stands deferred.			


SHOBHIT GUPTA
 Dy. Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

125	Case No.:61/14/81-ALC2/2019	Party Name: VILAS TRANSCORE LTD	Meet No/Date:14/81- ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00159/AM20/	RLA File :34/24/040/00097/AM20/	Lic.No/Date:3410045260 05.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara& the applicant. Therefore, the Committee decided to request from RA, Vadodara and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

126	Case No.:63/14/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:14/81- ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00161/AM20/	RLA File :03/95/040/00324/AM20/	Lic.No/Date:0310830154 08.07.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 16.10.2019 given by Consultant (TEC-3) as under:			

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	74031100	Copper Cathode	1.01Kgs/Kg content in the export product
2	39041020	Pvc Resin (Suspension Grade)	1.05Kgs/Kg content in the export product
3	29173990	Pvc Plasticizer	1.05Kgs/Kg content in the export product
4	39202090	Polyester Binder Tape	1.02Kgs/Kg content in the export product
5	72139190	Steel Wire Rod	1.02Kgs/Kg content in the export product
6	79011100	Zinc Ingot	4% of steel to be galvanised

Note: Grade of steel to match in import & export.

RA concerned may take suitable consequential action accordingly.

127	Case No.:65/14/81-ALC2/2019	Party Name: DC AUTO PARTS PVT. LTD.	Meet No/Date:14/81- ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00163/AM20/	RLA File :07/24/040/00070/AM20/	Lic.No/Date:0710115147 09.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Bangalore& the applicant. Therefore, the Committee decided to request from RA, Bangalore and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

128	Case No.:67/14/81-ALC2/2019	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:14/81- ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00165/AM20/	RLA File :05/23/040/00146/AM20/	Lic.No/Date:0510411214 10.07.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.

The case stands deferred.

129	Case No.: 66/14/81-ALC2/2019	Party Name: STANCORP	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00164/AM20/	RLA File :03/95/040/00128/AM20/	Lic.No/Date:0310830212 10.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the applicant. Therefore, the Committee decided to request from RA, Mumbai and the applicant to furnish the hard copy of application for examination of the case.			
	Case is deferred.			

130	Case No.: 73/14/81-ALC2/2019	Party Name: GUJARAT INFRAPIPES PVT.LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00171/AM20/	RLA File :34/24/040/00094/AM20/	Lic.No/Date:3410045279 11.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the applicant. Therefore, the Committee decided to request from RA, Vadodara and the applicant to furnish the hard copy of application for examination of the case.			
	Case is deferred.			

131	Case No.: 68/14/81-ALC2/2019	Party Name: JINDAL SAW LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00166/AM20/	RLA File :05/23/040/00147/AM20/	Lic.No/Date:0510411234 11.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the applicant. Therefore, the Committee decided to request from RA, New Delhi and the applicant to furnish the hard copy of application for examination of the case.			
	Case is deferred.			

132	Case No.: 71/14/81-ALC2/2019	Party Name: BAOSTEEL INDIA COMPANY PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00169/AM20/	RLA File :03/94/040/00296/AM20/	Lic.No/Date:0310830276 12.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the applicant. Therefore, the			

Committee decided to request from RA, Mumbai and the applicant to furnish the hard copy of application for examination of the case.

Case is deferred.

133	Case No.: 69/14/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00167/AM20/	RLA File :03/95/040/00357/AM20/	Lic.No/Date:0310830265 12.07.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

134	Case No.: 70/14/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00168/AM20/	RLA File :03/95/040/00354/AM20/	Lic.No/Date:0310830269 12.07.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

135	Case No.: 72/14/81-ALC2/2019	Party Name: VOESTALPINE VAE VKN INDIA PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00170/AM20/	RLA File :05/24/040/00219/AM20/	Lic.No/Date:0510411242 12.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the applicant. Therefore, the Committee decided to request from RA, New Delhi and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

136	Case No.: 74/14/81-ALC2/2019	Party Name: DYNAMIC FLOW PRODUCTS PVT.LTD.	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00172/AM20/	RLA File :03/94/040/00248/AM20/	Lic.No/Date:0310830300 15.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the applicant. Therefore, the Committee decided to request from RA, Mumbai and the applicant to furnish the hard copy of			

application for examination of the case.

Case is deferred.

137	Case No.: 76/14/81- ALC2/2019	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:14/81- ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00174/AM20/	RLA File :03/94/040/00285/AM20/	Lic.No/Date:0310830344 16.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the applicant. Therefore, the Committee decided to request from RA, Mumbai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			
138	Case No.: 75/14/81- ALC2/2019	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:14/81- ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00173/AM20/	RLA File :03/94/040/00219/AM20/	Lic.No/Date:0310830319 16.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the applicant. Therefore, the Committee decided to request from RA, Mumbai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			
139	Case No.: 77/14/81- ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:14/81- ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00175/AM20/	RLA File :34/24/040/00128/AM20/	Lic.No/Date:3410045293 17.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the applicant. Therefore, the Committee decided to request from RA, Vadodara and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			
140	Case No.: 78/14/81- ALC2/2019	Party Name: WIELAND METALS INDIA PRIVATE LTD .	Meet No/Date:14/81- ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00176/AM20/	RLA File :07/24/040/00086/AM20/	Lic.No/Date:0710115188 19.07.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to call the applicant on personal hearing to explain the case as called in other offline cases. The case stands deferred.			

141	Case No.: 81/14/81-ALC2/2019	Party Name: HORIZON CHUTES PVT LTD	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00179/AM20/	RLA File :31/83/040/00065/AM20/	Lic.No/Date:3110067482 23.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Pune& the applicant. Therefore, the Committee decided to request from RA, Pune and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			
142	Case No.: 79/14/81-ALC2/2019	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00177/AM20/	RLA File :03/95/040/00388/AM20/	Lic.No/Date:0310830501 23.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai& the applicant. Therefore, the Committee decided to request from RA, Mumbai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			
143	Case No.: 83/14/81-ALC2/2019	Party Name: RAJHANS METALS PVT. LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00181/AM20/	RLA File :24/24/040/00020/AM20/	Lic.No/Date:2410042826 23.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Rajkot& the applicant. Therefore, the Committee decided to request from RA, Rajkot and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			
144	Case No.: 82/14/81-ALC2/2019	Party Name: VINEY CORPORATION LTD.	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00180/AM20/	RLA File :05/24/040/00182/AM20/	Lic.No/Date:0510411328 23.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi& the applicant. Therefore, the Committee decided to request from RA, New Delhi and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

145	Case No.: 80/14/81-ALC2/2019	Party Name: WORTHY ENGINEERING	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00178/AM20/	RLA File :07/24/040/00092/AM20/	Lic.No/Date:0710115198 23.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Bangalore& the applicant. Therefore, the Committee decided to request from RA, Bangalore and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

146	Case No.: 84/14/81-ALC2/2019	Party Name: WELSPUN CORP LTD.	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00182/AM20/	RLA File :34/24/040/00117/AM20/	Lic.No/Date:3410045309 24.07.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

147	Case No.: 86/14/81-ALC2/2019	Party Name: GALA PRECISION ENGINEERING PVT LTD.	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00184/AM20/	RLA File :03/94/040/00326/AM20/	Lic.No/Date:0310830588 25.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai& the applicant. Therefore, the Committee decided to request from RA, Mumbai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

148	Case No.: 87/14/81-ALC2/2019	Party Name: JINDAL SAW LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00185/AM20/	RLA File :05/23/040/00162/AM20/	Lic.No/Date:0510411348 25.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi& the applicant. Therefore, the Committee decided to request from RA, New Delhi and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

149	Case No.: 85/14/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00183/AM20/	RLA File :03/95/040/00418/AM20/	Lic.No/Date:0310830578 25.07.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

150	Case No.: 88/14/81-ALC2/2019	Party Name: UNIVERSAL FLEXIBLES PVT. LTD.	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00186/AM20/	RLA File :07/24/040/00090/AM20/	Lic.No/Date:0710115218 26.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Bangalore & the applicant. Therefore, the Committee decided to request from RA, Bangalore and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

151	Case No.: 89/14/81-ALC2/2019	Party Name: GRUNER INDIA PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00187/AM20/	RLA File :05/23/040/00161/AM20/	Lic.No/Date:0510411387 29.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the applicant. Therefore, the Committee decided to request from RA, New Delhi and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

152	Case No.: 90/14/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00188/AM20/	RLA File :03/95/040/00440/AM20/	Lic.No/Date:0310830685 30.07.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

153	Case No.:92/14/81-ALC2/2019	Party Name: KNEST MANUFACTURERS LLP	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00190/AM20/	RLA File :31/82/040/00035/AM20/	Lic.No/Date:3110067488 31.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Pune & the applicant. Therefore, the Committee decided to request from RA, Pune and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

154	Case No.:91/14/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00189/AM20/	RLA File :03/95/040/00452/AM20/	Lic.No/Date:0310830723 31.07.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

155	Case No.:93/14/81-ALC2/2019	Party Name: ULTRA ENGINEERS	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00191/AM20/	RLA File :31/83/040/00071/AM20/	Lic.No/Date:3110067489 31.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Pune & the applicant. Therefore, the Committee decided to request from RA, Pune and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

156	Case No.:95/14/81-ALC2/2019	Party Name: METAL CARE ALLOYS PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00193/AM20/	RLA File :03/95/040/00400/AM20/	Lic.No/Date:0310830743 01.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the applicant. Therefore, the Committee decided to request from RA, Mumbai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			


SHOBHIT GUPTA
 Dy. Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

157	Case No.:94/14/81-ALC2/2019	Party Name: RHJ TUBES PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00192/AM20/	RLA File :03/95/040/00454/AM20/	Lic.No/Date:0310830734 01.08.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 14.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

158	Case No.:97/14/81-ALC2/2019	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00195/AM20/	RLA File :11/24/040/00005/AM20/	Lic.No/Date:1110028609 02.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Bhopal & the applicant. Therefore, the Committee decided to request from RA, Bhopal and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

159	Case No.:96/14/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00194/AM20/	RLA File :03/94/040/00342/AM20/	Lic.No/Date:0310830785 05.08.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

160	Case No.:100/14/81-ALC2/2019	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00198/AM20/	RLA File :11/24/040/00006/AM20/	Lic.No/Date:1110028610 05.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Bhopal & the applicant. Therefore, the Committee decided to request from RA, Bhopal and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

161	Case No.:98/14/81-ALC2/2019	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00196/AM20/	RLA File :03/95/040/00264/AM20/	Lic.No/Date:0310830802 05.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the applicant. Therefore, the Committee decided to request from RA, Mumbai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

162	Case No.:99/14/81-ALC2/2019	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00197/AM20/	RLA File :03/95/040/00047/AM20/	Lic.No/Date:0310830803 05.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the applicant. Therefore, the Committee decided to request from RA, Mumbai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

163	Case No.:101/14/81-ALC2/2019	Party Name: PRECISION METALS	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00199/AM20/	RLA File :03/95/040/00398/AM20/	Lic.No/Date:0310830840 06.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the applicant. Therefore, the Committee decided to request from RA, Mumbai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

164	Case No.:103/14/81-ALC2/2019	Party Name: JAIN METAL ROLLING MILLS	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00201/AM20/	RLA File :04/24/040/00201/AM19/	Lic.No/Date:0410165943 07.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Chennai & the applicant. Therefore, the Committee decided to request from RA, Chennai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

165	Case No.:102/14/81-ALC2/2019	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00200/AM20/	RLA File :05/23/040/00177/AM20/	Lic.No/Date:0510411459 07.08.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

166	Case No.:104/14/81-ALC2/2019	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00202/AM20/	RLA File :04/24/040/00062/AM20/	Lic.No/Date:0410165947 08.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Chennai & the applicant. Therefore, the Committee decided to request from RA, Chennai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

167	Case No.:107/14/81-ALC2/2019	Party Name: CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00205/AM20/	RLA File :05/23/040/00178/AM20/	Lic.No/Date:0510411489 09.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the applicant. Therefore, the Committee decided to request from RA, New Delhi and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

168	Case No.:105/14/81-ALC2/2019	Party Name: UKB ELECTRONICS PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00203/AM20/	RLA File :05/24/040/00272/AM20/	Lic.No/Date:0510411476 09.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the applicant. Therefore, the Committee decided to request from RA, New Delhi and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

169	Case No.:106/14/81-ALC2/2019	Party Name: VEDANTA LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00204/AM20/	RLA File :05/24/040/00265/AM20/	Lic.No/Date:0510411482 09.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi& the applicant. Therefore, the Committee decided to request from RA, New Delhi and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

170	Case No.:108/14/81-ALC2/2019	Party Name: ANGELS ALUMINIUM CORPORATION	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00206/AM20/	RLA File :03/94/040/00392/AM20/	Lic.No/Date:0310830950 13.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai& the applicant. Therefore, the Committee decided to request from RA, Mumbai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

171	Case No.:109/14/81-ALC2/2019	Party Name: BHARAT WIRE ROPES LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00207/AM20/	RLA File :03/94/040/00368/AM20/	Lic.No/Date:0310830967 13.08.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 15.10.2019 for examination of the case. Therefore, the Committee decided to wait for comments. The case stands deferred.			

172	Case No.:110/14/81-ALC2/2019	Party Name: ARMOR PLAST LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00208/AM20/	RLA File :07/24/040/00111/AM20/	Lic.No/Date:0710115293 16.08.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

173	Case No.: 113/14/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00211/AM20/	RLA File :03/94/040/00379/AM20/	Lic.No/Date:0310831068 19.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the applicant. Therefore, the Committee decided to request from RA, Mumbai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

174	Case No.: 111/14/81-ALC2/2019	Party Name: PARAM INDUSTRIES	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00209/AM20/	RLA File :03/95/040/00512/AM20/	Lic.No/Date:0310831052 19.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the applicant. Therefore, the Committee decided to request from RA, Mumbai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

175	Case No.: 112/14/81-ALC2/2019	Party Name: PARAM INDUSTRIES	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00210/AM20/	RLA File :03/95/040/00511/AM20/	Lic.No/Date:0310831055 19.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the applicant. Therefore, the Committee decided to request from RA, Mumbai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

176	Case No.: 115/14/81-ALC2/2019	Party Name: AIRMASTER TAPE INDUSTRIES PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00213/AM20/	RLA File :04/24/040/00086/AM20/	Lic.No/Date:0410165978 20.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Chennai & the applicant. Therefore, the Committee decided to request from RA, Chennai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

177	Case No.: 116/14/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00214/AM20/	RLA File :34/24/040/00161/AM20/	Lic.No/Date:3410045379 20.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the applicant. Therefore, the Committee decided to request from RA, Vadodara and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

178	Case No.: 114/14/81-ALC2/2019	Party Name: MW WIRETEC PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00212/AM20/	RLA File :05/24/040/00281/AM20/	Lic.No/Date:0510411563 20.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the applicant. Therefore, the Committee decided to request from RA, New Delhi and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

179	Case No.: 121/14/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00219/AM20/	RLA File :34/24/040/00162/AM20/	Lic.No/Date:3410045382 21.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the applicant. Therefore, the Committee decided to request from RA, Vadodara and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

180	Case No.: 120/14/81-ALC2/2019	Party Name: K J V ALLOYS CONDUCTORS PVT. LTD.	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00218/AM20/	RLA File :50/24/040/00006/AM20/	Lic.No/Date:5010002551 21.08.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 14.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

181	Case No.: 117/14/81-ALC2/2019	Party Name: MJM FINE ENCLOSURES PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00215/AM20/	RLA File :07/24/040/00116/AM20/	Lic.No/Date:0710115311 21.08.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Bangalore & the applicant. Therefore, the Committee decided to request from RA, Bangalore and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.				

182	Case No.: 118/14/81-ALC2/2019	Party Name: TECHNO COAT SYSTEMS (INDIA)	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00216/AM20/	RLA File :08/24/040/00162/AM20/	Lic.No/Date:0810146018 21.08.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Ahmedabad & the applicant. Therefore, the Committee decided to request from RA, Ahmedabad and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.				

183	Case No.: 119/14/81-ALC2/2019	Party Name: TUBACEX PRAKASH INDIA PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00217/AM20/	RLA File :03/95/040/00480/AM20/	Lic.No/Date:0310831123 21.08.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the applicant. Therefore, the Committee decided to request from RA, Mumbai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.				

184	Case No.: 122/14/81-ALC2/2019	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00220/AM20/	RLA File :03/95/040/00389/AM20/	Lic.No/Date:0310831209 23.08.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the applicant. Therefore, the Committee decided to request from RA, Mumbai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.				

185	Case No.: 123/14/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00221/AM20/	RLA File :03/95/040/00520/AM20/	Lic.No/Date:0310831229 26.08.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

186	Case No.: 125/14/81-ALC2/2019	Party Name: WAAREE ENERGIES LTD.	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00223/AM20/	RLA File :52/24/040/00027/AM20/	Lic.No/Date:5210043159 26.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Surat & the applicant. Therefore, the Committee decided to request from RA, Surat and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

187	Case No.: 124/14/81-ALC2/2019	Party Name: GOEL STEELS	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00222/AM20/	RLA File :05/23/040/00207/AM20/	Lic.No/Date:0510411644 27.08.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 15.10.2019 for examination of the case. Therefore, the Committee decided to wait for comments. The case stands deferred.			

188	Case No.: 128/14/81-ALC2/2019	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00226/AM20/	RLA File :04/24/040/00085/AM20/	Lic.No/Date:0410166025 28.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Chennai & the applicant. Therefore, the Committee decided to request from RA, Chennai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

189	Case No.:126/14/81-ALC2/2019	Party Name: GANGES INTERNATIONALE (P) LTD.,	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00224/AM20/	RLA File :04/24/040/00090/AM20/	Lic.No/Date:0410166014 28.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Chennai& the applicant. Therefore, the Committee decided to request from RA, Chennai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			
190	Case No.:127/14/81-ALC2/2019	Party Name: JINDAL SAW LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00225/AM20/	RLA File :05/23/040/00206/AM20/	Lic.No/Date:0510411659 28.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi& the applicant. Therefore, the Committee decided to request from RA, New Delhi and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			
191	Case No.:129/14/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00227/AM20/	RLA File :03/95/040/00548/AM20/	Lic.No/Date:0310831311 29.08.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			
192	Case No.:130/14/81-ALC2/2019	Party Name: BAOSTEEL INDIA COMPANY PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00228/AM20/	RLA File :03/94/040/00433/AM20/	Lic.No/Date:0310831321 30.08.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MoS on 15.10.2019 for examination of the case. Therefore, the Committee decided to wait for comments. The case stands deferred.			

193	Case No.: 131/14/81-ALC2/2019	Party Name: ICON POWER SOLUTIONS PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00229/AM20/	RLA File :05/23/040/00214/AM20/	Lic.No/Date:0510411713 02.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi& the applicant. Therefore, the Committee decided to request from RA, New Delhi and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

194	Case No.: 132/14/81-ALC2/2019	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00230/AM20/	RLA File :05/23/040/00546/AM19/	Lic.No/Date:0510411714 02.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi& the applicant. Therefore, the Committee decided to request from RA, New Delhi and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

195	Case No.: 134/14/81-ALC2/2019	Party Name: NUEVOSOL ENERGY PVT LTD	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00232/AM20/	RLA File :09/24/040/00257/AM20/	Lic.No/Date:0910067962 03.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad& the applicant. Therefore, the Committee decided to request from RA, Hyderabad and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

196	Case No.: 135/14/81-ALC2/2019	Party Name: NUEVOSOL ENERGY PVT LTD	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00233/AM20/	RLA File :09/24/040/00256/AM20/	Lic.No/Date:0910067963 03.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad& the applicant. Therefore, the Committee decided to request from RA, Hyderabad and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

197	Case No.:133/14/81-ALC2/2019	Party Name: PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00231/AM20/	RLA File :04/24/040/00095/AM20/	Lic.No/Date:0410166041 03.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Chennai& the applicant. Therefore, the Committee decided to request from RA, Chennai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

198	Case No.:137/14/81-ALC2/2019	Party Name: JINDAL INDIA LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00235/AM20/	RLA File :02/24/040/00089/AM20/	Lic.No/Date:0210209422 06.09.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 14.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

199	Case No.:138/14/81-ALC2/2019	Party Name: JINDAL SAW LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00236/AM20/	RLA File :05/23/040/00221/AM20/	Lic.No/Date:0510411774 06.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi& the applicant. Therefore, the Committee decided to request from RA, New Delhi and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

200	Case No.:136/14/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00234/AM20/	RLA File :03/95/040/00556/AM20/	Lic.No/Date:0310831395 06.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai& the applicant. Therefore, the Committee decided to request from RA, Mumbai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

201	Case No.:139/14/81-ALC2/2019	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00237/AM20/	RLA File :07/24/040/00108/AM20/	Lic.No/Date:0710115408 09.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Bangalore & the applicant. Therefore, the Committee decided to request from RA, Bangalore and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

202	Case No.:140/14/81-ALC2/2019	Party Name: WELSPUN CORP LTD.	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00238/AM20/	RLA File :34/24/040/00166/AM20/	Lic.No/Date:3410045427 09.09.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

203	Case No.:141/14/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00239/AM20/	RLA File :03/94/040/00450/AM20/	Lic.No/Date:0310831497 12.09.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

204	Case No.:143/14/81-ALC2/2019	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00241/AM20/	RLA File :07/24/040/00130/AM20/	Lic.No/Date:0710115430 13.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Bangalore & the applicant. Therefore, the Committee decided to request from RA, Bangalore and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

205	Case No.:142/14/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00240/AM20/	RLA File :03/95/040/00584/AM20/	Lic.No/Date:0310831527 13.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the applicant. Therefore, the Committee decided to request from RA, Mumbai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

206	Case No.:144/14/81-ALC2/2019	Party Name: NU-CORK PRODUCTS(P) LTD.	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00242/AM20/	RLA File :05/24/040/00339/AM20/	Lic.No/Date:0510411850 16.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the applicant. Therefore, the Committee decided to request from RA, New Delhi and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

207	Case No.:145/14/81-ALC2/2019	Party Name: SCHNEIDER ELECTRIC INDIA PVT LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00243/AM20/	RLA File :07/24/040/00126/AM20/	Lic.No/Date:0710115434 16.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Bangalore & the applicant. Therefore, the Committee decided to request from RA, Bangalore and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

208	Case No.:146/14/81-ALC2/2019	Party Name: KIRPA IMPEX	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00244/AM20/	RLA File :05/23/040/00227/AM20/	Lic.No/Date:0510411862 17.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the applicant. Therefore, the Committee decided to request from RA, New Delhi and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

209	Case No.:147/14/81-ALC2/2019	Party Name: JINDAL SAW LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00245/AM20/	RLA File :05/23/040/00236/AM20/	Lic.No/Date:0510411870 18.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi& the applicant. Therefore, the Committee decided to request from RA, New Delhi and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

210	Case No.:148/14/81-ALC2/2019	Party Name: SCHNEIDER ELECTRIC INDIA PVT LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00246/AM20/	RLA File :07/24/040/00137/AM20/	Lic.No/Date:0710115451 19.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Bangalore& the applicant. Therefore, the Committee decided to request from RA, Bangalore and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

211	Case No.:150/14/81-ALC2/2019	Party Name: WELSPUN CORP LTD.	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00248/AM20/	RLA File :34/24/040/00165/AM20/	Lic.No/Date:3410045461 19.09.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

212	Case No.:149/14/81-ALC2/2019	Party Name: LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00247/AM20/	RLA File :04/24/040/00078/AM20/	Lic.No/Date:0410166096 20.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Chennai& the applicant. Therefore, the Committee decided to request from RA, Chennai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

213	Case No.:151/14/81-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00249/AM20/	RLA File :34/24/040/00191/AM20/	Lic.No/Date:3410045466 20.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara& the applicant. Therefore, the Committee decided to request from RA, Vadodara and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

214	Case No.:152/14/81-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00250/AM20/	RLA File :34/24/040/00190/AM20/	Lic.No/Date:3410045467 20.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara& the applicant. Therefore, the Committee decided to request from RA, Vadodara and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

215	Case No.:156/14/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00254/AM20/	RLA File :03/94/040/00481/AM20/	Lic.No/Date:0310831709 23.09.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

216	Case No.:158/14/81-ALC2/2019	Party Name: CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00256/AM20/	RLA File :05/23/040/00244/AM20/	Lic.No/Date:0510411905 23.09.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 14.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

217	Case No.:153/14/81-ALC2/2019	Party Name: R R KABEL LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00251/AM20/	RLA File :03/95/040/00607/AM20/	Lic.No/Date:0310831699 23.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the applicant. Therefore, the Committee decided to request from RA, Mumbai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

218	Case No.:154/14/81-ALC2/2019	Party Name: R R KABEL LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00252/AM20/	RLA File :03/95/040/00606/AM20/	Lic.No/Date:0310831700 23.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the applicant. Therefore, the Committee decided to request from RA, Mumbai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

219	Case No.:155/14/81-ALC2/2019	Party Name: R R KABEL LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00253/AM20/	RLA File :03/95/040/00623/AM20/	Lic.No/Date:0310831701 23.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the applicant. Therefore, the Committee decided to request from RA, Mumbai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

220	Case No.:157/14/81-ALC2/2019	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00255/AM20/	RLA File :04/24/040/00099/AM20/	Lic.No/Date:0410166100 23.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Chennai & the applicant. Therefore, the Committee decided to request from RA, Chennai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

221	Case No.:160/14/81-ALC2/2019	Party Name: KRYFS POWER COMPONENTS LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00258/AM20/	RLA File :03/94/040/00475/AM20/	Lic.No/Date:0310831798 25.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the applicant. Therefore, the Committee decided to request from RA, Mumbai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

222	Case No.:159/14/81-ALC2/2019	Party Name: LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00257/AM20/	RLA File :04/24/040/00102/AM20/	Lic.No/Date:0410166105 25.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Chennai & the applicant. Therefore, the Committee decided to request from RA, Chennai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

223	Case No.:162/14/81-ALC2/2019	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00260/AM20/	RLA File :05/23/040/00246/AM20/	Lic.No/Date:0510411963 26.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the applicant. Therefore, the Committee decided to request from RA, New Delhi and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

224	Case No.:161/14/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00259/AM20/	RLA File :03/95/040/00636/AM20/	Lic.No/Date:0310831823 26.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the applicant. Therefore, the Committee decided to request from RA, Mumbai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

225	Case No.:163/14/81-ALC2/2019	Party Name: P.M. ELECTRO AUTO PVT. LTD.	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00261/AM20/	RLA File :03/95/040/00624/AM20/	Lic.No/Date:0310831874 27.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai& the applicant. Therefore, the Committee decided to request from RA, Mumbai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

226	Case No.:164/14/81-ALC2/2019	Party Name: TPM DEPOT	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00262/AM20/	RLA File :31/83/040/00091/AM20/	Lic.No/Date:3110067545 27.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Pune& the applicant. Therefore, the Committee decided to request from RA, Pune and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

227	Case No.:165/14/81-ALC2/2019	Party Name: AUSA MEDICAL DEVICES PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00263/AM20/	RLA File :07/24/040/00142/AM20/	Lic.No/Date:0710115498 30.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Bangalore& the applicant. Therefore, the Committee decided to request from RA, Bangalore and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

228	Case No.:167/14/81-ALC2/2019	Party Name: AXORA RESOURCES LIMITED.	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00265/AM20/	RLA File :02/24/040/00098/AM20/	Lic.No/Date:0210209466 30.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Calcutta& the applicant. Therefore, the Committee decided to request from RA, Calcutta and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

229	Case No.: 166/14/81-ALC2/2019	Party Name: VEER-O-METALS PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00264/AM20/	RLA File :07/24/040/00147/AM20/	Lic.No/Date:0710115502 01.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Bangalore& the applicant. Therefore, the Committee decided to request from RA, Bangalore and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			
230	Case No.: 169/14/81-ALC2/2019	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00267/AM20/	RLA File :03/94/040/00513/AM20/	Lic.No/Date:0310831977 03.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai& the applicant. Therefore, the Committee decided to request from RA, Mumbai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			
231	Case No.: 168/14/81-ALC2/2019	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00266/AM20/	RLA File :04/24/040/00107/AM20/	Lic.No/Date:0410166131 03.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Chennai& the applicant. Therefore, the Committee decided to request from RA, Chennai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			
232	Case No.: 170/14/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00268/AM20/	RLA File :03/95/040/00683/AM20/	Lic.No/Date:0310832082 07.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai& the applicant. Therefore, the Committee decided to request from RA, Mumbai and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			

233	Case No.:171/14/81-ALC2/2019	Party Name: TECHNO TRAK ENGINEERS	Meet No/Date:14/81-ALC2/2019 16.10.2019	Status:
	HQ File :01/81/050/00269/AM20/	RLA File :31/83/040/00093/AM20/	Lic.No/Date:3110067552 07.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Pune & the applicant. Therefore, the Committee decided to request from RA, Pune and the applicant to furnish the hard copy of application for examination of the case. Case is deferred.			


SHOBHIT GUPTA
 Dy. Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

OFFLINE CASES

Sl. No.	Party's Name& AA No.	HQ/RA File No.	Case History	Decision	Status
R1	KINECO KAMAN COMPOSIT ES - INDIA PVT. LTD. 1710006354 dated 09.06.2016	01/81/050/00291/ AM17/DES.II/ 17/24/040/00032/ AM17/	The case was approved in Meeting No. 09/81 dated 25.07.2017. However, the applicant vide letter dated 11.10.2017 requested to re-fix the ad-hoc norms. The case was referred to MeitY on 27.08.2019.	Meity vide O.M. dated 23.09.2019 informed that the case does not pertain to it. Hence, the Committee decided to refer the case to Consultant (TEC-3).	Deferred
R2	KOTSONS PVT. LIMITED 0610038672 dated 09.08.2017	01/81/050/00378/ AM18/DES-II/ 06/24/040/00015/ AM18	The case was rejected in Meeting No. 04/81 dated 27.08.2018 due to non submission of reply of DHI's deficiency letter. However, the applicant vide letter dated 03.04.2019 furnished reply with a request to fix the ad-hoc norms. The applicant's reply was referred to DHI on 18.07.2019 for examination. Comments are awaited. As per decision of meeting no. 11/81 dt 04.09.2019, DHI has been reminded on 11.10.2019.	The representative of DHI informed that the applicant has still not furnish point wise reply of the deficiencies raised by DHI vide U.O. No. 3(92)/17-TS(B) dated 22.12.2017 (copy enclosed). Hence, the Committee decided to seek from the applicant to furnish the requisite information as per advice of representative of DHI: The case stands deferred.	Deferred
R3	NASH INDUSTRIES (I) PRIVATE LIMITED, BENGALURU	01/80/162/00302/ AM18/DES-I /DES.II/ 1/11/2015:EOU:C SEZ/1476/	DC, CSEZ vide letter dated 03.11.2017, followed by representation dated 29.03.2018 from the party, had referred for fixation of scrap/wastage norms for the manufacture and export of Sheet Metal Pressed Components made of iron and steel, copper, brass and such other metals/alloys. The matter was considered in Meeting No. 1/81, dated 10.04.2019 and on the advice of Consultant (TEC-3), some information was sought from the applicant vide email dated 25.05.2019 followed by reminder on 12.07.2019. However, reply from applicant is awaited. The case was last considered in meeting no. 11/81 dated 04.09.2019.	The Committee decided to remind the applicant.	Deferred

R4	JINDAL SAW LIMITED 0510394385 dated 29.05.2015	01/81/050/00163/ AM16/DES.II 05/23/040/00053/ AM16/	The case was approved in Meeting No. 14/81 dated 20.10.2015 as per written comments of DPIIT vide U. O. No.: 12/115/2015-TSW/72 dated 28.10.2015. However, the applicant vide letter dated 29.05.2019 requested to re-fix the ad-hoc norms. The applicant's representation was referred to Consultant (TEC-3) on 15.07.2019 for examination of the case. However, comments are awaited. The case was last considered in meeting no. 11/81 dated: 04.09.2019. As per decision of meeting no. 11/81 dt. 04.09.2019, (TEC-3) has been reminded on 11.10.2019.	The Committee considered the case as per agenda and noted that the Authorisation is of May, 2015 and norms were fixed in October, 2015. The party requested for revision of norms in 2018. Since the EOP has already expired and the party would have completed the exports, there does not seem to be any logic of revising the norms given that the party made exports knowing fully well about the quantities allowed for imports. Moreover it is not clear as to what thickness of epoxy/adhesive has been considered while fixing norms in SION C-1290, C-1291 and C-10292.	Rejected
R5	WEATHERF ORD DRILLING & PRODUCTI ON SERVICES (I) PRIVATE LIMITED 3410020553 dated 07.01.2008	01/81/050/00489/ AM08/DES-II 34/24/040/00185/ AM08/	The case was rejected in Meeting No. 17/81 dated 12.11.2013 due to non submission of reply of deficiency letter. However, the applicant vide letter dated 16.05.2017 furnished the reply with a request to fix the ad-hoc norms. The applicant's reply was referred to DHI on 30.01.2018 & 15.07.2019 for examination of the case. As per decision of meeting no. 11/81 dt 04.09.2019, the party was called for PH.	The Committee considered the case and the applicant's representative explained the case before Norms Committee during personal hearing. The Committee noted that the Authrisation was issued in 2008 and the case was rejected in 2013 as the party failed to submit the required information. The Committee after a careful consideration decided not to reopen such old case.	Rejected


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R6	MAHARAS HT RA SEAMLESS LIMITED	01/81/162/259 /AM 17/DES- II	The applicant via email dated 24.04.2019 has requested to consider their application for fixation of SION for 'Seamless Steel Coated Pipes' and 'Electric Resistance Welded (ERW) Coated Pipe'. As per decision taken in Meeting No. 8/81 dated 24.07.2019, the Committee decided to refer the case to Consultant (TEC-3) for examination.	The Committee noted that the case is yet to be referred to Consultant (TEC-3). Hence, the Committee directed to take action to refer the case immediately.	Deferred
R7	Kirtanlal Steel Private Limited, Mumbai 0310815526 dated 05.09.2017	01/81/050/004 42/AM18/DES -II 03/94/040/001 02/AM18/	The case was approved in Meeting No. 03/81 dated 14.08.2018 allowing the wastage of 23%. The applicant vide letter dated 18.8.2018 requested to allow wastage on repeat basis as given to it in other cases in Special Norms Committee Meeting dated 12.12.2017. However, the applicant was directed to submit certain information as per advice of Consultant (TEC-3) during personal hearing dated 26.06.2019. The applicant's reply was forwarded to Consultant (TEC-3) on 06.08.2019. However, the comments are awaited. As per decision of meeting no. 11/81 dt 04.09.2019, (TEC-3) has been reminded on 11.10.2019.	On the advice of Consultant (TEC-3), the Committee decided to seek from the applicant to furnish exact details of sizes.	Deferred
R8	Kirtanlal Steel Private Limited, Mumbai 0310815527 dated 05.09.2017	01/81/050/004 43/AM18/DES -II 03/94/040/001 05/AM18/	The case was approved in Meeting No. 03/81 dated 14.08.2018 allowing the wastage of 23%. The applicant vide letter dated 18.8.2018 requested to allow wastage on repeat basis as given to it in other cases in Special Norms Committee Meeting dated 12.12.2017. However, it was also noted that the applicant was directed to submit certain information as per advice of Consultant (TEC-3) during personal hearing dated 26.06.2019. The applicant's reply was forwarded to Consultant (TEC-3) on 06.08.2019 for examination of the case. As per decision of meeting no. 11/81 dt 04.09.2019, (TEC-3) has been reminded on 11.10.2019.	On the advice of Consultant (TEC-3), the Committee decided to seek from the applicant to furnish exact details of sizes.	Deferred
R9	Kirtanlal Steel Private Limited, Mumbai 0310816055 dated 29.09.2017	01/81/050/005 01/AM18/DES -II 03/94/040/005 29/AM18/	The case was rejected in Meeting No. 05/81 dated 10.10.2018 due to non submission of reply of deficiency letter. The applicant vide letter dated 20.10.2018 requested to allow wastage on repeat basis as given to it in other cases in Special Norms Committee Meeting dated	On the advice of Consultant (TEC-3), the Committee decided to seek from the applicant to furnish exact details of sizes.	Deferred

			12.12.2017. However, it was also noted that the applicant was directed to submit certain information as per advice of Consultant (TEC-3) during personal hearing dated 26.06.2019. The applicant's reply was forwarded to Consultant (TEC-3) on 06.08.2019 for examination of the case. As per decision of meeting no. 11/81 dt 04.09.2019, (TEC-3) has been reminded on 11.10.2019.		
R10	FITCAST FOUNDERS & ENGINEER S PRIVATE LIMITED 0810138679 dated 16.09.2016	01/81/050/003 62/AM17/DES .II 08/24/040/001 77/AM17	The case was ratified in Meeting No. 19/81 dated 05.12.2017 as per SION C-1647. However, the applicant vide letter dated 20.06.2018 requested to re-fix the ad-hoc norms. The case was referred to DPIIT.	The Committee considered the case as per agenda and decided and observed that main file is not available. Hence it was decided to defer the case with an advice to the section to trace out the main file.	Deferred
R11	KSE ELECTRIC ALS PVT. LIMITED 0210207536 dated 20.04.2017	01/81/050/000 90/AM18/DES .II 02/24/040/000 11/AM18/	The case was rejected in Meeting No. 19/81 dated 05.12.2017 due to non submission of reply of deficiency letter dated 21.07.2017 followed by reminder dated 22.08.2017. However, the applicant vide letter dated 26.2.2018 furnished the reply with a request to fix the ad-hoc norms. The reply was referred to MSME on 18.06.2019 for examination and as per decision of meeting no. 11/81 dt. 04.09.2019, MSME has been reminded on 11.10.2019.	The Committee considered the case as per agenda and decided and observed that main file is not available. Hence it was decided to defer the case with an advice to the section to trace out the main file.	Deferred
R12	NATIONAL STEEL AND AGRO INDUSTRIE S LIMITED 5610004891 dated 29.04.2016	01/81/050/00297/ AM17/DES.II 56/24/040/00004/ AM17/	The case was ratified in Meeting No. 21/81 dated 09.01.2018 as per MoS written comments vide UO No. 2(11)/2016-TD dated 31.01.2018. However, the applicant vide letter dated 25.07.2018 requested to re-fix the ad-hoc norms. A copy of representation was sent to MoS for examination of the case on 10.08.2018 followed by a reminder on 25.07.2019. As per decision of meeting no. 11/81 dt 04.09.2019, MoS has been reminded on 11.10.2019.	The matter was deliberated in the meeting and the Committee decided to refer the case to Consultant (TEC-3) for examination as no comments are being furnished by MoS.	Deferred
R13	MANLY SILICON STEEL PRIVATE LIMITED 0710107472	01/81/050/00677/ AM15/DES.II 07/24/040/00376/ AM15/	The case was rejected in Meeting No. 13/81 dated 06.10.2015 due to non submission of reply of deficiency letter dated 03.07.2015 followed by reminder dated 21.08.2015. However, the applicant	On the request of representative of DHI, the Committee directed PC-VI to send a copy of full set of documents of the case	Deferred

	dated 20.01.2015		vide letter dated 09.03.2018 furnished the reply with a request to fix the ad-hoc norms. A copy of representation was sent to DHI for examination of the case on 20.07.2018 followed by a reminder on 12.07.2019. As per decision of meeting no. 11/81 dt. 04.09.2019, DHI has been reminded on 11.10.2019.	again to DHI for examination.	
R14	TRIVENI AERONAU TICS PRIVATE LIMITED, TUMKUR	01/81/061/00002/ AM18/DES-II/ 1/43/2008:EOU:C SEZ/403/	DC, CSEZ vide letter No. 1/43/2008:EOU:CSEZ/403, dated 15.3.2017 forwarded an application of the applicant requesting for fixation of scrap/wastage norms on regular basis under 100% EOU for manufacture and export of commercial aircraft parts. A copy of representation was sent to MSME for examination of the case on 11.04.2017 followed by a reminder on 12.07.2019. As per decision of meeting no. 11/81 dt 04.09.2019, MSME has been reminded on 11.10.2019. However, no comments have been received yet.	The Committee decided to remind MSME for expediting the comments.	Deferred
R15	BHARAT HEAVY ELECTRIC ALS LIMITED 1110024364 dated 23.03.2011	01/81/050/00057/ AM12/DES-II/ 11/24/040/00065/ AM11/	The case was approved in Meeting No. 1/81-ALC2/2012 dated 10.04.2012 as per written comments of DIPP vide U.O. dated 23.04.2012. However, the applicant vide letter dated 12.08.2017 requested to allow quantities on actual basis. The case was last considered in Meeting No. 4/81 dated 03.10.2018 and deferred. As per decision of meeting no. 11/81 dt. 04.09.2019, DPIIT has been reminded on 11.10.2019. However, no comments have been received yet.	The Committee decided to remind DPIIT for expediting the comments.	Deferred
R16	KUN AEROSPAC E PRIVATE LIMITED	01/81/171/00013/ AM20/DES-II A/2011/012/EOU -TN	DC, MEPZ-SEZ vide letter no. A/2011/012/EOU-TN dated 09.11.2018 forwarded a letter dated 22.06.2018 of the applicant for fixation of wastage norms for its manufactured items Aerospace Components and Non-Aerospace Components. The case was referred to MSME on 02.08.2019 for examination. As per decision of meeting no. 11/81 dt 04.09.2019, MSME has been reminded on 11.10.2019. However, no comments have been received yet.	The Committee decided to remind MSME for expediting the comments.	Deferred

R17	POOJAWES TERN METALIKS LIMITED, 100% EOU	01/81/171/00014/ AM 20/DES-II KASEZ/100%EO U/II/13/2002- 03/Vol. I/	KASEZ vide letter no. KASEZ/100%EOU/II/13/2002- 03/Vol. I/-6384 dated 06.09.2018 forwarded a copy of application dated 14.04.2018 of the applicant for fixation of wastage norms for manufacturing of products made of brass rods, brass solid bars, Brass hollow bars, profile and section in addition to routine product made out of mix metal brass scrap. KASEZ vide letter no. KASEZ/100%EOU/II/13/2002- 03/Vol. I/-1048 dated 25.04.2018 conveyed the approval of the DC for ad-hoc norms of SION as per Annexure, in terms of Para 6.08(e) of FTP, 2015-20, for a period of 06 (six) months subject to final fixation of Norms by the NC in DGFT. The case was referred to MSME on 02.08.2019 for examination. As per decision of meeting no. 11/81 dt 04.09.2019, MSME has been reminded on 11.10.2019. However, no comments have been received yet.	The Committee decided to remind MSME for expediting the comments.	Deferred
R18	BHARAT HEAVY ELECTRIC ALS LIMITED 1110028309 dated 11.12.2017	01/81/050/00095/ AM19/ 11/24/040/00005/ AM18/	The case was approved in Meeting No. 10/81-ALC2/2018 dated 16.01.2019 as per written comments of DHI vide U.O. No.: DES- 2/BHEL/CTrR-1-2018-HEI dated 01.01.2019. The applicant vide letter dated 03.08.2019 has stated that import item no. 17 is also covered under GN4 but it is not appearing in the ratification letter. Therefore, they have requested to ratify the norms for import item no. 17 under GN4. As per decision of meeting no. 11/81 dt. 04.09.2019, DHI has been reminded on 11.10.2019.	On the request of representative of DHI, the Committee decided to seek from the applicant specific use of import item No. 17.	Deferred
R19	MERGEN IMPEX LIMITED, ANAND, GUJARAT, A 100% EOU	01/81/171/00001/ AM19/ KASEZ/100%EO U/II/77/2004- 05/VOL.I/6026	KASEZ vide letter KASEZ/100%EOU/II/77/2004- 05/VOL.I/6026 dated 28.08.2018 forwarded a copy of letter along with application of Mergen Impex Limited for fixation of scrap/wastage norms for manufacture and export of parts and accessories of test benches. As per decision of meeting no. 11/81 dt. 04.09.2019, the case was referred to Consultant (TEC-3) on 11.10.2019. However, no comments have been received yet.	The Committee decided to wait for comments.	Deferred

R20	COMET EXPORTS 2910018933 dated 29.10.2012	01/81/050/00376/ AM13/ 29/24/040/00006/ AM13/	The case was rejected by NC in its Meeting No. 18/81 dated 19.11.2013 due to non-submission of reply to MSME D/L despite reminders. The applicant vide letter dated 01.02.2016 stated that the licence was issued for import of Polupropylenen on woven floor coverings which is based on net to net and requested to reopen. The case was referred to DPIIT. The case was again rejected in meeting no. 4/81-Pt.II dated 03.10.2018 due to non submission of reply of deficiency letter. The applicant vide letter dated 10.10.2018 again requested to ratify the case. The applicant's reply was forwarded to DPIIT on 05.08.2019. As per decision of meeting no. 11/81 dt. 04.09.2019, DPIIT has been reminded on 11.10.2019. However, no comments have been received yet.	The Committee decided to remind DPIIT for expediting the comments.	Deferred
R21	BEDMUTH A INDUSTRIE S LTD. 0310822714 dated 30.07.2018	01/81/050/00208/ AM19/ 03/94/040/00219/ AM19/	The case was ratified in its Meeting No. 6/81-ALC2/2018 dated 01.11.2018. However, the applicant vide letter dated 20.12.2018 followed by reminders dated 14.02.2019 and 23.02.2019 stated that 1.0506 wastage is already prescribed by SION where as ALC has fixed 2% wastage which is much below actual wastage and actual requirement and requested to enhance the norms. As per decision of meeting no. 11/81 dt. 04.09.2019, (TEC-3) has been reminded on 11.10.2019. However, no comments have been received yet.	The Committee decided to wait for comments.	Deferred
R22	LEIGHTON WELSPUN CONTRACT ORSPRIVA TE LIMITED 0310764005 dated 01.01.2014	01/81/050/00060/ AM15/DES.II 03/95/040/00752/ AM14/	The case was rejected in Meeting No. 05/81dated 18.06.2015 due to non submission of reply of deficiency letter dated 11.11.2014 followed by reminders. However, the applicant vide letter dated 12.06.2018 furnished the reply with a request to fix the ad-hoc norms. The applicant's reply was forwarded to DHI for examination of the case on 21.06.2018 followed by reminder on 12.07.2019. As per decision of meeting no. 11/81 dt. 04.09.2019, DHI has been reminded on 11.10.2019. However, no comments	The Committee decided to wait for comments.	Deferred

			have been received yet.		
R23	INDO COOL COMPOSIT ES PRIVATE LIMITED 0410160874 dated 05.08.2015	01/81/050/00464/ AM16/DES-II/ 04/24/040/00114/ AM16/	The case was rejected in Meeting No. 18/81 dated 29.11.2016 due to non submission of reply of deficiency letter dated 03.05.2016 followed by reminder dated 11.07.2016. However, the applicant vide letter dated 28.12.2016 furnished the reply with a request to fix the ad-hoc norms. The case was referred to Consultant (TEC-1) on 07.08.2019 for examination. As per advice of Consultant (TEC-1), the Committee decided to seek from the applicant to furnish following information: 1. Material balance between import & export in quantity terms taking in to consideration of indigenous procures items for each export product separately. 2. Percentage wastage at each stage of manufacturing. 3. Production & corresponding consumption of various raw material & consumable for last two year duly certified by GST authorities.	The Committee considered the case as per agenda and noted that the deficiency letter has not yet been sent to the applicant as decided in the M. No. 11/81 dated 04.09.2019. Therefore, the Committee directed to send the deficiency letter to the applicant immediately.	Deferred
R24	PUNJAB STAINLESS STEEL INDUSTRIE S 0510400631 dated 06.12.2016	01/81/050/00470/ AM17/DES-II/ 05/24/040/00441/ AM17/	The case was rejected in Meeting No. 03/81 dated 02.05.2017 due to non submission of reply of deficiency letter dated 07.02.2017 followed by reminder dated 07.04.2017. However, the applicant vide letter dated 25.07.2017 furnished the reply with a request to fix the ad-hoc norms. The case was referred to DPIIT for examination of the case on 06.11.2017 for examination and submission of comments followed by a reminder on 12.07.2019 and decided to wait for the comments. As per decision of meeting no. 11/81 dt. 04.09.2019, DPIIT has been reminded on 11.10.2019. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred


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R25	R.R. KABEL LIMITED 0310801720 dated 12.01.2016	01/81/050/00095/ AM17/DES.II/ 03/95/040/00709/ AM16/	The case was ratified in Meeting No. 09/81 dated 26.07.2016 as per the written comments of the DIPP vide U.O. No. 12/61/2016-TSW/49 dated 26.07.2016. However, the applicant vide letter dated 26.09.2017 requested to re-fix the ad-hoc norms. A copy of representation was sent to DPIIT for examination on 10.04.2018 followed by a reminder on 12.07.2019. The Committee noted that the party has been given PH in some online cases. Hence, the Committee decided to club the case with other cases and call the applicant on PH.	The Committee noted that the applicant was called for personal hearing to explain the case before Norms Committee. However, the applicant sought another date. Therefore, the Committee decided to give last opportunity to the applicant for personal hearing to explain the case before Norms Committee.	Deferred
R26	JINDAL SAW LIMITED 0510397868 dated 09.03.2016	01/81/050/00051/ AM17/DES-II 05/23/040/00508/ AM16/	The case was ratified in Meeting No. 14/81 dated 04.10.2016AA as per DIPP comments vide U. O. No. 12/83/2016-TSW/75 dated 04/10/2016. However, the applicant vide letter dated 20.02.2019 requested to re-fix the ad-hoc norms. A copy of representation was referred to Consultant (TEC-3) on 07.08.2019 for examination of the case. As per decision of meeting no. 11/81 dt. 04.09.2019, (TEC-3) has been reminded on 11.10.2019. However, no comments have been received yet.	The Committee decided to wait for comments.	Deferred
R27	JINDAL SAW LIMITED 0510399602 dated 01.09.2016	01/81/050/00370/ AM17/ 05/23/040/00235/ AM17/	The case was ratified in Meeting No. 04/81 dated 16.05.2017 as per DIPP comments vide U. O. No.12/38/2017-TSW/59. However, the applicant vide letter dated 20.02.2019 & 03.06.2019 requested to re-fix the ad-hoc norms. A copy of representation was referred to Consultant (TEC-3) on 07.08.2019 for examination. As per decision of meeting no. 11/81 dt. 04.09.2019, (TEC-3) has been reminded on 11.10.2019. However, no comments have been received yet.	The Committee decided to wait for comments.	Deferred
R28	JINDAL SAW LIMITED 0510399000 dated 06.07.2016	01/81/050/00193/ AM17/ 05/23/040/00157/ AM17/	The case was ratified in Meeting No. 25/81 dated 07.03.2017 as per DIPP U. O. No. 12/15/2017-TSW/59 dated 07/03/2017. However, the applicant vide letter dated 22.04.2019 requested to re-fix the ad-hoc norms. A copy of representation was referred to Consultant (TEC-3) on 07.08.2019 for examination. As per	The Committee decided to wait for comments.	Deferred

			decision of meeting no. 11/81 dt. 04.09.2019, (TEC-3) has been reminded on 11.10.2019. However, no comments have been received yet.		
R29	JINDAL SAW LIMITED 0510395407 dated 24.08.2015	01/81/050/00463/ AM16/ 05/23/040/00207/ AM16/	The case was ratified in Meeting No. 12/81 dated 06.09.2016 as per DIPP U. O. No. 12/76/2016-TSW/28 dated 06/09/2016. However, the applicant vide letter dated 15.02.2019 requested to re-fix the ad-hoc norms. A copy of representation was referred to Consultant (TEC-3) on 07.08.2019 for examination. The Committee decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Thickness of each layer of coating with corresponding surface area separately for LSAW & Seamless pipes. The deficiency letter was sent to the applicant on 04.10.2019. However, no reply has been received yet.	The Committee decided to wait for the applicant's reply.	Deferred
R30	APOLLO METALEX PRIVATE LIMITED 0510400548 dated 30.11.2016	01/81/050/00441/ AM17/ 05/23/040/00415/ AM17/	The case was rejected in Meeting No. 03/81 dated 02.05.2017 due to non submission of reply of deficiency letter dated 07.02.2017 followed by reminder dated 07.04.2017. However, the applicant vide letter dated 12.03.2019 furnished the reply with a request to fix the ad-hoc norms. A copy of representation was referred to Consultant (TEC-3) on 02.08.2019 for examination of the case. As per decision of meeting no. 11/81 dt. 04.09.2019, (TEC-3) has been reminded on 11.10.2019. However, no comments have been received yet.	The Committee decided to wait for comments.	Deferred
R31	TATA INTERNATIONAL LIMITED 0210207968 dated 10.11.2017	01/81/050/00533/ AM18/ 02/24/040/00125/ AM18/	The case was rejected in Meeting No. Meeting No.6/81 dated 01.11.2018 based on the recommendation of representative of MoS with the observation that 'slab is not allowed for making bars'. However, the applicant vide letter dated 14.02.2018 (it may be 14.02.2019) stated that they are producing Bars from Blooms only and requested to fix the ad-hoc norms. The representation dated	The Committee decided to remind MoS for expediting the comments.	Deferred



			17.06.2019 was forwarded to TEC-3 on 23.07.2019. TEC-3 on 29.07.2019 offered comments in respect of EP2 and Import 2 and advised to consult MoS for EP1 & Import1. Accordingly, representation was sent to MoS on 02.08.2019 for examination. The Committee considered the case in Meeting No. 9/81 dated 07.08.2019 and the party was also granted Personal Hearing. During the PH, the representatives of the applicant requested to grant some time for submission of revised documents as the word 'slab' was mentioned therein instead of 'blooms' for manufacture of Bars. The request of the representatives was acceded to. As per decision of meeting no. 11/81 dt 04.09.2019, to wait for reply from the applicant. The case was referred to MoS.		
R32	TATA INTERNATI ONAL LIMITED 0210207888 dated 16.10.2017	01/81/050/00386/ AM18/ 02/24/040/00105/ AM18/	The case was rejected in Meeting No. Meeting No.6/81 dated 01.11.2018 based on the recommendation of representative of MoS with the observation that 'slab is not allowed for making bars'. However, the applicant vide letter dated 14.02.2018 (it may be 14.02.2019) stated that they are producing Bars from Blooms only and requested to fix the ad-hoc norms. The representation dated 17.06.2019 was forwarded to MoS on 02.08.2019. The Committee considered the case in Meeting No. 9/81 dated 07.08.2019 and the party was also granted Personal Hearing. During the PH, the representatives of the applicant requested to grant some time for submission of revised documents as the ward 'slab' was mentioned therein instead of 'blooms' for manufacture of Bars. The request of the representatives was acceded to. The case was referred to MoS.	The Committee decided to remind MoS for expediting the comments.	Deferred
R33	WILLIAMS CONTROLS INDIA PRIVATE LIMITED 3110061138 dated	01/81/050/00420/ AM14/DES.II/ 31/82/040/00186/ AM14//	The case was ratified in Meeting No. 23/81 dated 23.02.2016 as per written comments of DeitY vide U.O. No. W-27/15/2014 dated 09.11.2015. However, the applicant vide letter dated 07.04.2016 requested to re-fix the ad-hoc norms.	The Committee decided to remind MeitY for expediting the comments.	Deferred

	22.11.2013		The Committee considered the case in Meeting No. 9/81 dated 07.08.2019 and noted that the copy of representation was sent to MeitY for examination of the case on 22.06.2016 followed by a reminder to MeitY on 24.10.2016. As per decision of meeting no. 11/81 dt 04.09.2019, MeitY has been reminded on 11.10.2019. However, no comments have been received yet.		
R34	SAHNEY KIRKWOOD PVT. LIMITED 0310805311 dated 08.06.2016	01/81/050/00233/ AM17/ 03/95/040/00179/ AM17/	The case was rejected in Meeting No. 01/81 dated 05.04.2017 due to non submission of reply of deficiency letter dated 13.02.2017 followed by reminder dated 08.03.2017. However, the applicant vide letter dated 09.07.2018 furnished the reply with a request to fix the ad-hoc norms. The Committee considered the case in Meeting No. 9/81 dated 07.08.2019 and noted that the copy of representation was sent to DPIIT on 02.11.2018 for examination of the case. As per decision of meeting no. 11/81 dt 04.09.2019, DPIIT has been reminded on 11.10.2019. However, no comments have been received yet.	The Committee decided to remind DPIIT for expediting the comments.	Deferred
R35	SAHNEY KIRKWOOD PVT. LIMITED 0310805314 Dated 08.06.2016	01/81/050/00234/ AM17/ 03/95/040/00183/ AM17/	The case was rejected in Meeting No. 01/81 dated 05.04.2017 due to non-submission of reply of deficiency letter dated 13.02.2017 followed by reminder dated 08.03.2017. However, the applicant vide letter dated 02.11.2018 furnished the reply with a request to fix the ad-hoc norms. The Committee considered the case in Meeting No. 9/81 dated 07.08.2019 and noted that the copy of representation was sent to DPIIT on 02.11.2018 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind DPIIT for expediting the comments. As per decided to seek from the applicant to furnish information as per written comments given by DPIIT vide U. O. No.: P-47014/13/2019-TSW dated 29.08.2019. D/L sent via email dt. 04.10.2019.	The Committee decided to remind DPIIT for expediting the comments.	Deferred

			As per decision of meeting no. 11/81 dt 04.09.2019, DPIIT has been reminded on 11.10.2019.		
R36	NEO POWER ELECTRONICS & PROJECTS PVT. LTD. 0310819845 dated 15.03.2018	01/81/050/00012/AM19/03/95/040/01069/AM18	The case was ratified in Meeting No. 15/81 dated 27.03.2019 as per written comments given by Consultant (TEC-3). However, the applicant vide letter dated 01.04.2019 requested to amend ITC HS codes in r/o import items No. 3 and 5. Further the applicant has also requested to amend UOM of import item No. 5. The Committee considered the case in Meeting No. 09/81 dated 07.08.2019 and noted that the applicant has not given any reason/justification for such changes.	The Committee considered the case as per agenda and noted that the deficiency letter has not yet been sent to the applicant as decided in the M. No. 11/81 dated 04.09.2019. Therefore, the Committee directed to send the deficiency letter to the applicant immediately.	Deferred
R37	ABIR INFRASTRUCTURE PRIVATE LIMITED 0510256336 dated 14.01.2010	01/81/50/0566/AM10/DES-II 05/23/50/0519/AM10	The case was ratified in its meeting no. 40/81 dated 20.12.2011 as per written comments of DIPP vide U.O. dated 28.12.2011. The company vide letter dated 20.03.2017 followed by reminder dated 01.05.2017 requested to reconsider its application for modification of fixed norms. The representation was sent to DPIIT on 8.5.2017. DPIIT's deficiency letter dated 26.7.2017 was sent to the applicant on 21.7.2017. Reply dated 6.10.2017 of the applicant was sent to DPIIT on 23.10.2017. In Meeting No. 11 dated 4.9.2019, it was decided to send the documents of the case afresh and remind DPIIT.	The Committee noted that case documents have still not been sent to DPIIT afresh hence the committee directed to take action immediately.	Deferred
R38	ABIR INFRASTRUCTURE PRIVATE LIMITED 0510277227 dated 18.11.2010	01/81/050/00347/AM11/DES-II 05/23/040/00205/AM11	The case was ratified in its meeting no. 38/81 dated 07.12.2011 (actually held on 19.12.2011) as per written comments of DIPP vide U.O. dated 19.12.2011. The company vide letter dated 23.03.2017 followed by reminder dated 01.05.2017 requested to reconsider its application for modification of fixed norms as per description mentioned in licence amendment sheet dated 17.11.2015. The representation was sent to DPIIT on 8.5.2017. DPIIT's deficiency letter dated 26.7.2017 was sent to the applicant on 21.7.2017. Reply dated 6.10.2017 of the applicant was sent to DPIIT on 23.10.2017. In Meeting No. 11 dated 4.9.2019, it was decided to send the documents of the	The Committee noted that case documents have still not been sent to DPIIT afresh hence the committee directed to take action immediately.	Deferred

			case afresh and remind DPIIT.		
R39	ABIR INFRASTR UCTURE PRIVATE LIMITED 0510261567 dated 31.03.2010	01/81/050/00213/ AM11/ 05/23/040/00230/ AM10/	The case was ratified in its meeting no. 6/81 dated 10.05.2011 as per written comments of DIPP vide U.O. dated 10.05.2011. The applicant vide letter dated 23.03.2017 followed by reminder dated 01.05.2017 requested to reconsider its application for modification of fixed norms as per description mentioned in licence amendment sheet dated 17.11.2015. The representation was sent to DPIIT on 8.5.2017. DPIIT's deficiency letter dated 26.7.2017 was sent to the applicant on 21.7.2017. Reply dated 6.10.2017 of the applicant was sent to DPIIT on 23.10.2017. In Meeting No. 11 dated 4.9.2019, it was decided to send the documents of the case afresh and remind DPIIT.	The Committee noted that case documents have still not been sent to DPIIT afresh hence the committee directed to take action immediately.	Deferred
R40	ABIR INFRASTR UCTURE PRIVATE LIMITED 0510269360 dated 29.07.2010	01/81/050/00389/ AM11/ 05/23/040/00114/ AM11/	The case was ratified in its meeting no. 6/81 dated 10.05.2011 as per written comments of DIPP vide U.O. dated 10.05.2011. The applicant vide letter dated 23.03.2017 followed by reminder dated 01.05.2017 requested to reconsider its application for modification of fixed norms. In Meeting No. 11 dated 4.9.2019, it was decided to refer the case to DPIIT.	The Committee noted that case documents have still not been sent to DPIIT hence the committee directed to take action immediately.	Deferred
R41	ABIR INFRASTR UCTURE PRIVATE LIMITED 0510284584 dated 24.02.2011	01/81/050/00562/ AM11/ 05/23/040/00336/ AM11/	The case was ratified in its meeting no. 19/81 dated 18.12.2012 as per written comments of DIPP vide U.O. dated 11.01.2013. The applicant vide letter dated 16.10.2017 requested for modification of fixed norms. In Meeting No. 11 dated 4.9.2019, it was decided to send the documents of the case afresh and remind DPIIT.	The Committee noted that case documents have still not been sent to DPIIT hence the committee directed to take action immediately.	Deferred
R42	EKANGA FOIL 0810142706 dated 31.05.2018	01/81/050/00247/ AM19/ 08/24/040/00061/ AM19/	The case was ratified in its meeting no. 7/81-ALC2/2018 dated 29.11.2018 as per written comments of DIPP vide U.O. No.: 7/329/2018-TS dated 29.11.2018 allowing 5% wastage on import items. The applicant vide letter dated 08.02.2019 requested to modify the fixed norms as per actual	The Committee considered the case as per agenda and observed that the party had applied for 33.77% wastage whereas DPIT had allowed 5% wastage. The Committee, after a	Approved

			application. The case was referred to Consultant (TEC-3) on 2.9.2019. The applicant appeared for PH and explained the process and wastages during manufacturing processes. On the advice of Consultant (TEC-3), the applicant was asked to submit following information: 1. Sl. No. 11(a) of SDF for each type/shape of products 2. Documentary evidence of price of sale of scrap and CIF value of Aluminium foil.	careful consideration, decided to revise the ad-hoc norms as per written comments given by Consultant (TEC-3) allowing 11% wastage. RA concerned may take suitable consequential action accordingly.	
R43	EKANGA FOIL 810142707 dated 31.05.2018	01/81/050/00248/ AM19/ 08/24/040/00068/ AM19/	The case was ratified in its meeting no. 7/81-ALC2/2018 dated 29.11.2018 as per written comments of DIPP vide their U.O. No.: 7/329/2018-TS dated 29.11.2018 allowing 5% wastage on import items. The applicant vide letter dated 08.02.2019 requested to modify the fixed norms as per actual application. The case was referred to Consultant (TEC-3) on 2.9.2019. The applicant appeared for PH and explained the process and wastages during manufacturing processes. On the advice of Consultant (TEC-3), the applicant was asked to submit following information: 1. Sl. No. 11(a) of SDF for each type/shape of products 2. Documentary evidence of price of sale of scrap and CIF value of Aluminium foil.	The Committee considered the case as per agenda and observed that the party had applied for 39.48% wastage whereas DPIT had allowed 5% wastage. The Committee, after a careful consideration, decided to revise the ad-hoc norms as per written comments given by Consultant (TEC-3) allowing 14% wastage. RA concerned may take suitable consequential action accordingly.	Approved

R44	EKANGA FOIL 0810141940 dated 07.02.2018	01/81/050/00112/ AM19/ 08/24/040/00316/ AM18/	The case was ratified in its meeting no. 3/81-ALC2/2018 dated 14.08.2018 allowing the wastage of 10% on import items. The applicant vide letter dated 08.02.2019 requested to modify the fixed norms as per actual application. The case was referred to Consultant (TEC-3) on 2.9.2019. The applicant appeared for PH and explained the process and wastages during manufacturing processes. On the advice of Consultant (TEC-3), the applicant was asked to submit following information: 1. Sl. No. 11(a) of SDF for each type/shape of products 2. Documentary evidence of price of sale of scrap and CIF value of Aluminium foil.	The Committee considered the case as per agenda and observed that the party had applied for 41.42% wastage for model No. 8325, 38.84% wastage for model No. 8342 and 33.77% wastage for model No. 8389E respectively whereas the Committee had allowed 10% wastage. The Committee, after a careful consideration, decided to revise the ad-hoc norms as per written comments given by Consultant (TEC-3) allowing 15% wastage for model No. 8325, 14% wastage for model No. 8342 and 11% wastage for model No. 8389E respectively. RA concerned may take suitable consequential action accordingly.	Approved
R45	EKANGA FOIL 0810141124 Dated 10.10.2017	01/81/050/00450/ AM18/ 08/24/040/00200/ AM18/	The case was ratified in its meeting no. 3/81-ALC2/2018 dated 14.08.2018 as allowing the wastage of 10% on import items. The applicant vide letter dated 08.02.2019 requested to modify the fixed norms as per actual application. The case was referred to Consultant (TEC-3) on 2.9.2019. The applicant appeared for PH and explained the process and wastages during manufacturing processes. On the advice of Consultant (TEC-3), the applicant was asked to submit following information: 1. Sl. No. 11(a) of SDF for each type/shape of products. 2. Documentary evidence of price of sale of scrap and CIF value of Aluminium foil.	The Committee considered the case as per agenda and observed that the party had applied for 41.42% wastage for model No. 8325, 38.84% wastage for model No. 8342 and 33.77% wastage for model No. 8389E respectively whereas the Committee had allowed 10% wastage. The Committee, after a careful consideration, decided to revise the ad-hoc norms as per written comments given by Consultant (TEC-3) allowing 15% wastage for model No. 8325, 14% wastage for model No. 8342 and 11% wastage for	Approved

				model No. 8389E respectively.	
				RA concerned may take suitable consequential action accordingly.	
R46	GLOBAL OVERSEAS 0510324256 dated 09.05.2012	01/81/050/00144/AM13/ 05/23/040/00029/AM13/	The case was considered in Meeting No. 17/81 dated 20.11.2012. NC decided to reject the case as no manufacturing activity was appearing. The applicant vide letter dated 08.02.2013 represented against above NC decision which was considered in Meeting No. 05/81 dated 06.06.2013. The applicant appeared for Personal Hearing on 03.05.2013 and showed sample of unfinished/unpolished items and the finished product. NC noted that the firm is polishing the utensils and doing engraving of same designs on the utensils as per foreign buyer requirement. Since, polishing is a manufacturing activity, NC decided to approve the case on net to net basis. Now, the applicant vide letter dated 30.10.2017 stated that it had imported goods 89.95 M.T. in place of 100 M.T. Thereafter, same goods were exported after polishing and engraving designs on utensils as per buyer's requirement. Further, it stated that export item name i.e. Household Kitchen appliances (Furnished & designed utensils made up of stainless steel) have been mentioned in Shipping Bill for Export is same as per descriptions mentioned in the Condition Sheet of Advance Authorization. RA, CLA, New Delhi vide letter dated 30.5.2014 advised the company to submit documentary evidence regarding consumption of S.S. Content in the export/end product and grade/thickness as the same is not mentioned in the Shipping Bills. Therefore, the company requested to look into the matter for suitable reply to enable them to clear Government dues and get EODC on the basis of exported goods as per entries in Shipping Bills. The applicant's letter	The Committee heard the party during personal hearing and decided to remind DPIIT to expedite the comments.	Deferred

			dated 30.10.2017 was forwarded to DPIIT on 16.03.2018 for examination. This case was last considered by NC in its meeting no. 4/81-Pt.II dated 03.10.2018. NC decided to call report from the RA on letter of the firm under intimation to firm and defer the case. The RA, CLA, New Delhi vide letter dated 01.05.2019 stated that there is no Grade mentioned with the description of import & export item as per authorization but as per B/Es, Grade of Stainless steel mentioned as Grade 410. Accordingly, the deficiency letter was issued on 30.05.2014 followed by reminder dated 7.1.2016 for clarification, but firm has not submitted any reply in this regard.		
R47	MODISON METALS LTD.	01/81/050/00463/AM18/ 03/95/040/00447/AM18/	The case was ratified in Meeting No. 3/81-ALC2/2018 dated 14.08.2018 allowing the quantity of import item as 500Kg. The applicant vide letter dated 23.10.2018 stated that the Import item allowed by NC as 500 Kgs. instead of 5000 Kgs. and requested to correct the quantity as per advance authorization. The applicant vide letter dated 09.02.2019 has reiterated the same issue. The Committee decided to refer the matter to DPIIT for examination in M. No. 11 dated 04.09.2019.	The Committee noted that the case has not yet been referred to DPIIT for examination. Therefore, the Committee directed to refer the case to DPIIT immediately.	Deferred
R48	GLOBAL OVERSEAS 0510337064 dated 11.10.2012	01/81/050/00307/AM13/ 05/23/040/00250/AM13/	The case was considered in meeting no. 18/81-ALC2/2012 dated 04.12.2012. NC decided to reject the case as no manufacturing activity is involved in this case. The applicant vide dated 30.10.2017 requested the Norms Committee to look into the matter and accept their application for EODC from RA on the basis of exported goods as per entries in Shipping Bills. The applicant vide letter dated 02.08.2019 has reiterated the same issue.	The Committee heard the party during personal hearing and decided to remind DPIIT to expedite the comments.	Deferred

R49	POLYCAB WIRES PVT.LTD. 0310818745 dated 29.01.2018	01/81/050/00020/ AM19/ 03/95/040/00856/ AM18/	The case was ratified in meeting no. 2/81-ALC2/2018 dated 29.05.2018 (actually held on 18.07.2018) taking cue from AA No. 0310815474 dated 01.09.2017 ratified in Meeting No.23/81-ALC2/2017 dated 06.03.2018. The NC decision was conveyed on 24.10.2018. The applicant vide letter dated 12.12.2018 has requested to change the ratified norms in respect of Import item No.6 i.e. Copper Tape as 1.01 Kgs./Kg. instead of 1.02 Kgs./Kg. The case was last considered in meeting no. 11/81 dated 04.09.2019. The representation has been refer to TEC-3 via email dated 16.09.2019.	On the basis of DPIIT's comments received vide U.O. No. P-47011/2/2019-TSW dated 11.10.2019, the Committee decided to allow quantity of import item at S.No. 6 i.e. Copper Tape @ 1.01 Kgs/Kg content in the export items. Decision in respect of other items as taken in meeting no. 2/81-ALC2/2018 dated 29.05.2018 (actually held on 18.07.2018) would remain the same. RA may take consequential action accordingly.	Approved
R50	UNITED DRILLING TOOLS LIMITED	01/81/171/00012/ AM20/DES-II KASEZ/IA/001/2 011-12/21	KASEZ vide letter No. KASEZ/IA/001/2011-12/21 dated 29.03.2019/01.04.2019 forwarded the request letter dated 04.02.2019 of the applicant through EEPC for fixation of wastage/scrap percentage for manufacturing of casing pipes with connector. The case was referred to Consultant (TEC-3) on 30.07.2019 for examination. The case was ratified in meeting No. 11/81 dated 04.09.2019 as per agenda and decided to fix the ad-hoc norms as per written comments given by TEC-3 dated 30.08.2019. "On the basis of written comments dated 30.08.2019 given by Consultant (TEC-3), the Committee decided to fix the ad-hoc norms as under: (i)Wastage of 30% is allowed on for export items No. 1 and 2. (ii)Wastage of 32% is allowed on for export items No. 3, 4 and 6. (iii)Wastage of 31% is allowed for export items No. 5, 7 and 8. DC concerned may take consequential action accordingly." However, the applicant vide email dated 03.10.2019 requested for PH for allowing wastage @ 60%.	The party during personal hearing desired to make revised submission which was allowed by the Committee.	Deferred

R51	GEEKAY WIRES LIMITED 0910066494 dated 20.07.2018	01/81/050/01024/ AM19 09/24/040/00166/ AM19	The case was ratified in meeting No. 3/81 dated 15.05.2019 as per written comments given by Consultant (TEC-3). The party vide letter dated 23.04.2019 has requested for revision in Norms.	The Committee decided to refer the matter to Consultant (TEC-3) for examination.	Deferred
R52	SVAM PACKAGING INDUSTRIES PVT. LTD. 0510407882 dated 25.09.2018	01/81/050/00518/ AM19/ 05/24/040/00353/ AM19/	The case was ratified in meeting No. 10/81 dated 16.01.2019 as per written comments given by Consultant (TEC-1). The party vide letter dated 10.04.2019 has requested for revision in Norms. The case was last considered in meeting no. 11/81 dated: 04.09.2019.	The Committee decided to refer the matter to Consultant (TEC-1) for examination.	Deferred
R53	SHIVA UTENSILS INDUSTRIES PVT. LTD. 0510408100 Dated 15.10.2018	01/81/050/00520/ AM19/ 05/24/040/00400/ AM19	The case was ratified in meeting No. 10/81 dated 16.01.2019 as recommended by Consultant (TEC-3) and representative of MSME. The party vide letter dated 12.04.2019 has requested for revision of Input-Output Norms.	The Committee decided to refer the matter to Consultant (TEC-3) for examination.	Deferred
R54	KEI INDUSTRIES LIMITED 0510407040 dated 03.07.2018	01/81/050/00201/ AM19/ 05/23/040/00096/ AM19	The case was ratified in meeting No. 13/81 dated 27.02.2019 as per written comments given by Consultant (TEC-3). Now, the applicant vide letter dated 24.05.2019 has requested for revision of ratified norms.	The Committee decided to refer the matter to Consultant (TEC-3) for examination.	Deferred
R55	FORMING INDIA PRIVATE LIMITED 3110066955 Dated: 05.01.2018	01/81/050/00117/ AM19/ 31/83/040/00121/ AM18/	The case was rejected in Meeting No. 3/81 dated 14.08.2018 with the observation that no specific input item. The party vide letter dated 29.11.2018 has requested for ratification of Norms.	The Committee decided to refer the matter to Consultant (TEC-3) for examination.	Deferred
R56	RAJHANS METALS PVT. LIMITED 2410042167 dated 31.03.2017	01/81/050/00268/ AM18/ 24/24/040/00036/ AM17/	The case was ratified in meeting No. 3/81 dated 14.08.2018. However, the party vide letter dated 18.12.2018 requested for revision of Norms fixed. The case was last considered in meeting no. 11/81 dated: 04.09.2019.	On the basis of comments given by DPIIT vide U.O. No. P-47011/265/2019TSW dated 30.09.2019, the Committee decided not to revise the ad-hoc norms ratified in meeting No. 3/81 dated 14.08.2018 as wastage of 2% allowed on Zinc ingots is in line with SIONS for similar products e.g. C1627.	Rejected

R57	WELSPUN CORP LIMITED 3410044442 Dated 27.08.2018	01/81/050/00606/ AM19 34/24/040/00180/ AM19	The case was ratified in meeting No. 3/81 dated 15.05.2019 as per written comments given by Consultant (TEC-3). However, the party vide letter dated 20.08.2019 has requested for ratification of Norms.	The Committee decided to refer the matter to Consultant (TEC-3) for examination.	Deferred
R58	KAMALA METACHE M 0210207773 dated 31.07.2017	01/81/050/00322/ AM18/ 02/24/040/00075/ AM18/	The case was ratified in meeting No. 23/81 dated 06.03.2018 allowing 2% wastage. However, the party vide letter dated 20.08.2019 has requested for ratification of Norms. The case was last considered in meeting no. 11/81 dated: 04.09.2019.	The Committee considered the case as per agenda and noted that the party has requested for correction in the weight of imports and exports on the grounds that it was incorrectly mentioned in the earlier minutes. In view of DPIIT's comments vide U.O. No. P-47011/226/2019-TSW dated 30.09.2019, the Committee decided to amend quantity of import/export as under maintaining 2% wastage: (i) Quantity of export item may be allowed as 349.98 MT. (ii) Quantity of import item may be allowed as 356.98 MT inclusive of 2% wastage. RA may take consequential action accordingly.	Approved
R59	A-1 FENCE PRODUCTS COMPANY PVT. LTD. 0310819800 dated 14.03.2018	01/81/050/00006/ AM19/ 03/94/040/01033/ AM18/	The case was ratified in meeting No. 4/81-ALC2/2018 dated 27.08.2018. However, the party vide letter dated 29.11.2018 has requested for revision of ratified norms. The representation has been refer to MSME via email dated 16.09.2019. The case was last considered in meeting no. 11/81 dated: 04.09.2019. As per decision of meeting no. 11/81 dt. 04.09.2019, the case has been referred to MSME on 16.09.2019.	On the advice of representative of MSME, the Committee decided to seek from the applicant the following information : (i) Sl. No. 3, 4, 5 and 11 of SDF.	Deferred

R60	PARAM INDUSTRIE S 0310813563 dated 25.05.2017	01/81/050/00245/ AM18/ 03/95/040/00155/ AM18/	The case was ratified in meeting No. 15/81 dated 27.03.2019 on the recommendation of representative of MSME. However, the party vide letter dated 09.05.2019 has requested for modification of Norms. The representation has been refer to MSME via email dated 23.08.2019. The case was last considered in meeting no. 11/81 dated: 04.09.2019. As per decision of meeting no. 11/81 dt 04.09.2019, the case has been referred to MSME on 16.09.2019.	The Committee considered the case as per agenda and noted that earlier the norms were fixed considering all end products as similar. Now the committee decided to fix the ad-hoc norms as per written comments given by MSME as under:	Approved
Export product: 1. Weight of export product may be modified as 14.72 MT with breakup as follows: (i) 2.506 MT for drawing 3- Pattern No. SSPS/PI-03. (ii) 2.507 MT for drawing 5- Pattern No. SSPS/PI-05. (iii) 9.707 MT for drawing 6- Pattern No. SSPS/PI-06. Import Product: Relevant import item may be allowed for 47.117 MT, as per following wastages: 1. Quantity of import item for Pattern No. SSPS/PI-03 may be allowed with 2.06 Kg/Kg content in the export product after taking 0.855Kg/Kg recovery. 2. Quantity of import item for Pattern No. SSPS/PI-05 may be allowed with 2.06 Kg/Kg content in the export product after taking 0.525Kg/Kg recovery. 3. Quantity of import item for Pattern No. SSPS/PI-06 may be allowed with 3.79 Kg/Kg content in the export product after taking 1.38Kg/Kg recovery. Note: (i) Grade & technical specification of stainless steel should match in export & import products. (ii) The word 'Prime' has been deleted from description of import item. RA may take consequential action accordingly.					
R61	RAJHANS METALS PVT. LIMITED 2410042476 dated 01.08.2018	01/81/050/00571/ AM19/ 24/24/040/00014/ AM19/	The case was ratified in meeting No. 10/81 dated 16.01.2019 as per recommendation of representative of MSME. However, the party vide letter dated 28.03.2019 has requested for revision of fixed Norms. As per decision of meeting no. 11/81 dt 04.09.2019, the case has been referred to MSME on 16.09.201.	The Committee considered the case as per agenda and noted that in other case of the same applicant, 6% wastage is allowed for import item No. 1. Hence, on the recommendation of representative of the MSME, the Committee decided to revise the ad-hoc norms approved in meeting no. 10/81 dated 16.01.2019 as under:	Approved


SHOBHIT GUPTA
 Dy. Director General of Foreign Trade
 Directorate, General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

		1. Quantity of import item at Sl. No. 1 may be allowed with 1.06 Kgs/Kg content in the export product. 2. Other recommendations would remain unaltered. RA concerned may take suitable consequential action accordingly.			
R62	KANADE ANAND UDYOG PVT. LTD. 0310824397 Dated 11.10.2018	01/81/050/00546/AM19/03/94/040/00621/AM19/	The case was rejected in Meeting No. 06/81 dated 26.06.2019 due to non submission of reply of deficiency letter dated 25.03.2019 followed by final reminder on 25.05.2019. However, the party vide letter dated 12.07.2019 has requested for ratification of Norms. The case was last considered in M. No. 11/81 dated 04.09.2019 and decided to refer the case to Consultant (TEC-3).	The Committee noted that the case has not yet been referred to Consultant (TEC-3) as decided in M. No. 11/81 dated 04.09.2019. Therefore, the Committee directed to refer the case to Consultant (TEC-3) immediately.	Deferred
R63	BILCARE LIMITED 3110067062 dated 29.05.2018	01/81/050/00098/AM19/31/83/040/00026/AM19/	The case was ratified in Meeting No. 3/81-ALC2/2018 dated 14.08.2018 as per written comments of DIPP. However, the applicant vide letter dated 31.10.2018 has stated that the quantity approved is insufficient to meet their production requirements. Therefore, they have requested to re-fix the norms as fixed earlier in Meeting No. 2/81/ALC2/2015 dated 05.05.2015.	The Committee decided to refer the case to DPIIT for examination.	Deferred
R64	TD Power Systems Limited 0710110533 dated 19.10.2016	01/81/050/00184/AM19/DES-II 07/24/040/00235/AM17	The case was ratified in Meeting No. 3/81 dated 14.08.2018 allowing the inputs in number as per GN-4 of the Engineering Product and remaining items in Sq. Foot, Foot, meter, Lbs (Pound), Litre as 2% of the FoB value with accountability. The applicant vide letter dated 30.10.2018 stated that norms fixed to the extent of 2% of the FoB value does not accommodate the quantity required for manufacturing of the export products of 45 numbers of 5 GTA 52 AI Alternator. Therefore, they requested to re-fix the norms of this AA on repeat with AA No. 0710108076 dated 17.04.2015. The applicant's request was considered in meeting no.5/81 dated 12.06.2019 and decided to revise the ad-hoc norms in r/o import item at Sl. No. 105 with 2% wastage on the recommendation of representative of DHI. The other decisions of Meeting No. 03/81 dated 14.08.2018 will remain unchanged. However, the party vide letter dated 23.07.2019	The Committee considered the request of the party and on the advice of representative of DHI, the Committee decided to revise value of import items indicated in Sq. Foot, Foot, meter, Lbs (Pound), Litre as 5% of FOB value with accountability instead of 2% as given earlier. Decisions taken earlier in respect of other items would remain unaltered. RA may take consequential action accordingly.	Approved

			and 31.07.2019 has again requested for revision. As per decision of meeting no. 11/81 dt 04.09.2019, the case has been referred to DHI on 10.10.2019.		
R65	Man Industries (India) Ltd. 0310823931 Dated 24.06.2018	01/81/050/00550/AM19/ 03/95/040/00561/AM19/	The case was ratified in Meeting No. 4/81 dated 29.05.2019 as per written comments given by DPIIT vide F. No.: P-47014/11/2019-TSW dated 22.04.2019. However, the party vide letter dated 01.07.2019 and 31.07.2019 has requested for revision in already fixed Norms. As per decision of meeting no. 11/81 dt. 04.09.2019, the case has been referred to DPIIT on 16.10.2019.	The Committee heard the party during personal hearing and decided to remind DPIIT to expedite the comments.	Deferred
R66	BILCARE LIMITED 3110066973 dated 08.02.2018	HQ File No: 01/81/050/00035/AM19, RLA File No: 31/83/040/00147/AM18	The case was ratified in Meeting No. 2/81 dated 29.05.2018 as per comments of DIPP. However, the party vide letter dated 31.10.2018 has requested for revision of fixed Norms. As per decision of meeting no. 11/81 dt. 04.09.2019, the case has been referred to DPIIT on 16.10.2019.	The Committee heard the party during personal hearing and decided to remind DPIIT to expedite the comments.	Deferred
R67	TBEAENERGY(INDIA) PRIVATE LIMITED 3410041397 dated 23.07.2015	01/81/050/00486/AM16/ 34/24/040/00123/AM16/	The case was rejected in Meeting No. 22/81 dated 24.01.2017 due to non-submission of reply of deficiency letter dated 27.06.2016 followed by reminder dated 21.09.2016. However, the party vide mail dated 02.07.2019 has requested for revision of fixed Norms. The case was last considered in M. No. 11/81 dated 04.09.2019 and decided to refer the case to DHI.	The Committee noted that the case has not yet been referred to DHI as decided in M. No. 11/81 dated 04.09.2019. Therefore, the Committee directed to refer the case to DHI immediately.	Deferred
R68	PEARL INSULATION PVT. LIMITED 0710092468 Dated 13.12.2012	01/81/050/00475/AM13/ 07/24/040/00375/AM13/	The case was rejected in Meeting No. 24/81 dated 13.02.2014 due to non-submission of reply of deficiency letter despite several reminders. However, the party vide letter dated 13.11.2018 has requested for ratification of Norms. The case was last considered in M. No. 11/81 dated 04.09.2019 and decided to ask from the applicant to deposit a	The Committee noted that the letter has not yet been sent to the applicant as decided in M. No. 11/81 dated 04.09.2019. Therefore, the Committee directed to send the letter to the applicant immediately.	Deferred

			composition fee of Rs.5000/- for considering revision of the case.		
R69	P. M. ELECTRO AUTO PVT. LTD 0310821232 Dated 25.05.2018	01/81/050/00296/ AM19/ 03/95/040/00138/ AM19/	The case was rejected in Meeting No. 2/81 dated 01.05.2019 due to non-submission of reply of deficiency letter dated 19.12.2018 followed by a reminder on 29.03.2019. However, the party vide letter received on 26.6.2019 submitted the reply to deficiency letter and requested for ratification of Norms. The case was last considered in meeting no. 11/81 dated: 04.09.2019. As per decision of meeting no. 11/81 dt 04.09.2019, the case has been referred to DPIIT on 16.10.2019.	The Committee heard the party during personal hearing and decided to remind DPIIT to expedite the comments.	Deferred
R70	Wieland Metals India Private Ltd 0710112879 Dated 26.02.2018	01/81/050/00359/ AM19/ 07/24/040/00324/ AM18/	The case was ratified in Meeting No. 06/81 dated 01.11.2018 on the recommendation of representative of MoS, allowing quantity of import item as 1.015kg/kg content in the export product. However, the party vide letters dated 28.05.2019 & 11.07.2019 has requested for review of Norms.	The Committee considered the case as per agenda and decided to call the applicant on personal hearing to explain the case.	Deferred
R71	Wieland Metals India Private Ltd 0710112301 Dated 24.10.2017	01/81/050/00878/ AM19/ 07/24/040/00203/ AM18/	The case was ratified in Meeting No. 14/81 dated 13.03.2019 as recommended by representative of MSME. However, the party vide letter dated 28.05.2019 has requested for review of Norms.	The Committee considered the case as per agenda and decided to call the applicant on personal hearing to explain the case.	Deferred
R72	Wieland Metals India Private Ltd 0710111712 Dated 06.06.2017	01/81/050/00772/ AM19/ 07/24/040/00071/ AM18/	The case was ratified in Meeting No. 14/81 dated 13.03.2019 as recommended by representative of MSME. However, the party vide letter dated 28.05.2019 has requested for review of Norms. As per decision of meeting no. 11/81 dt 04.09.2019, the case has been referred to MSME on 16.09.2019.	The Committee considered the case as per agenda and decided to call the applicant on personal hearing to explain the case.	Deferred
R73	Wieland Metals India Private Ltd 0710110935 Dated 09.01.2017	01/81/050/01064/ AM19/ 07/24/040/00323/ AM17/	The case was ratified in Meeting No. 14/81 dated 13.03.2019 as recommended by representative of MSME. However, the party vide letter dated 28.05.2019 has requested for review of Norms. The representation has been referred to MSME via email dated 16.09.2019. The case was last considered in	The Committee considered the case as per agenda and decided to call the applicant on personal hearing to explain the case.	Deferred

			meeting no. 11/81 dated: 04.09.2019. As per decision of meeting no. 11/81 dt. 04.09.2019, the case has been referred to MSME on 16.09.2019.		
R74	Wieland Metals India Private Ltd 0710111245 Dated 07.03.2017	01/81/050/01074/ AM19/ 07/24/040/00391/ AM17/	The case was ratified in Meeting No. 14/81 dated 13.03.2019 as recommended by representative of MSME. However, the party vide letter dated 28.05.2019 has requested for review of Norms. As per decision of meeting no. 11/81 dt. 04.09.2019, the case has been referred to MSME on 16.09.2019.	The Committee considered the case as per agenda and decided to call the applicant on personal hearing to explain the case.	Deferred
R75	WIELAND METALS INDIA PRIVATE LTD 0710110386 Dated 07.09.2016	01/81/050/00876/ AM19/ 07/24/040/00197/ AM17/	The case was ratified in Meeting No. 14/81 dated 13.03.2019 as recommended by representative of MSME. However, the party vide letter dated 28.05.2019 has requested for review of Norms. The representation has been refer to MSME via email dated 16.09.2019. The case was last considered in meeting no. 11/81 dated: 04.09.2019. As per decision of meeting no. 11/81 dt. 04.09.2019, the case has been referred to MSME on 16.09.2019.	The Committee considered the case as per agenda and decided to call the applicant on personal hearing to explain the case.	Deferred
R76	WIELAND METALS INDIA PRIVATE LTD 0710109853 Dated 23.05.2016	01/81/050/00734/ AM19/ 07/24/040/00048/ AM17/	The case was ratified in Meeting No. 14/81 dated 13.03.2019 as recommended by representative of MSME. However, the party vide letter dated 28.05.2019 has requested for review of Norms. As per decision of meeting no. 11/81 dt. 04.09.2019, the case has been referred to MSME on 16.09.2019.	The Committee considered the case as per agenda and decided to call the applicant on personal hearing to explain the case.	Deferred
R77	POWER GEAR LIMITED 0710027717 dated 01.03.2004	01/81/050/01041/ AM04/ 07/24/040/00676/ AM04/	The case was ratified in Meeting No. 26/81 dated 25.09.2007. However, the party vide letter dated 08.01.2019 has requested for review of Norms. The case was last considered in M. No. 11/81 dt. 04.09.2019 and decided to refer the case to Consultant (TEC-3).	The Committee noted that the case has not yet been referred to Consultant (TEC-3) as decided in M. No. 11/81 dated 04.09.2019. Therefore, the Committee directed to refer the case to Consultant (TEC-3) immediately.	Deferred


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 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

R78	Delton Cables LTD. 0510337606 Dated: 23.10.2012	01/81/050/00423/ AM13/ 05/23/040/00278/ AM13/	The case was inadvertently written ratified in Meeting No. 12/81 dated 27.08.2013 whereas DPIIT vide U.O. No. 12/2/2013-TSW/40 dated 14.06.2013 had sought following information as mentioned in NC Meeting No. 05/81 dated 06.06.2013 as under: 1. Voltage rating of cables. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form However, the party vide letter dated 09.08.2016 has requested for ratification of Norms. The case was last considered in M. No. 11/81 dt. 04.09.2019 and decided to refer the case to DPIIT.	The Committee noted that the case has not yet been referred to DPIIT as decided in M. No. 11/81 dated 04.09.2019. Therefore, the Committee directed to refer the case to DPIIT immediately.	Deferred
R79	PHOENIX FOILS PVT. LTD. 0310817030 dated 14.11.2017	01/81/050/00469/ AM18/ 03/95/040/00635/ AM18/	The case was rejected in Meeting No. 7/81-ALC2/2018 dated 29.11.2018 due to non-submission of reply to MoS deficiency letter sent to the firm on 18.10.2018. The applicant's reply dated 23.01.2019 was considered in meeting no. 6/81 dated 26.06.2019 and noted that the applicant is not clear about specification of import & export till the completion of export obligation. However, the party vide letter dated 12.08.2019 has requested for review of Norms. The case was last considered in M. No. 11/81 dt. 04.09.2019 and decided to refer the case to MoS.	The Committee noted that the case has not yet been referred to MoS as decided in M. No. 11/81 dated 04.09.2019. Therefore, the Committee directed to refer the case to MoS immediately.	Deferred
R80	BHANDARI FOILS & TUBES LIMITED 0310613860 Dated 03.02.2011	01/81/050/00005/ AM12/ 03/94/040/00961/ AM11/	The case was rejected in Meeting No. 12/81 dated 11.09.2012 due to non-submission of reply after several reminders. However, the party vide letter dated 15.04.2019 has requested for ratification of Norms. The case was last considered in M. No. 11/81 dt. 04.09.2019 and decided to refer the case to MoS.	The Committee noted that the case has not yet been referred to MoS as decided in M. No. 11/81 dated 04.09.2019. Therefore, the Committee directed to refer the case to MoS immediately.	Deferred

R81	POSCO MAHARAS HTRA STEEL PVT. LTD 0310801177 Dated 17.12.2015	01/81/050/00510/ AM16/ 03/95/040/00692/ AM16/	The case was ratified in Meeting No. 2/81 dated 19.04.2016 as per the written comments of the MoS vide their U.O. No.3/(12)/2014-TW dated 08/03/2016. However, the party vide letter dated 22.12.2016 has requested for amendment in the export item description (sr no. 1). The case was last considered in M. No. 11/81 dt. 04.09.2019 and decided to refer the case to MoS.	The Committee noted that the case has not yet been referred to MoS as decided in M. No. 11/81 dated 04.09.2019. Therefore, the Committee directed to refer the case to MoS immediately.	Deferred
R82	COSMOS ENGITECH PVT. LTD. 3410042906 Dated 02.02.2017	01/81/050/00607/ AM17/ 34/24/040/00317/ AM17/	The case was rejected in Meeting No. 12/81 dated 11.09.2012 due to non submission of reply of deficiency letter dated 08.08.2017 followed by reminder dated 20.10.2017. However, the party vide letter dated 22.12.2016 has requested for ratification of Norms. The case was last considered in M. No. 11/81 dt. 04.09.2019 and decided to refer the case to DPIIT.	The Committee noted that the case has not yet been referred to DPIIT as decided in M. No. 11/81 dated 04.09.2019. Therefore, the Committee directed to refer the case to DPIIT immediately.	Deferred
R83	BILCARE LIMITED 3110067094 Dated 25.06.2018	01/81/050/00236/ AM19/ 31/83/040/00024/ AM19/	The case was ratified in Meeting No. 8/81 dated 19.12.2018 per recommendation of Consultant (TEC-3). However, the party vide letter dated 19.06.2019 requested for revision of wastage from 1% to 5%. The case was last considered in M. No. 11/81 dt. 04.09.2019 and decided to refer the case to Consultant (TEC-3) for examination.	The Committee considered the case as per agenda and decided to fix the ad-hoc norms on the recommendation of Consultant (TEC-3) as under: 1. The quantity of import item may be allowed with 2% wastage. RA concerned may take suitable consequential action accordingly.	Approved
R84	KEI INDUSTRIE S LIMITED 0510408716 dated 30.11.2018	01/81/050/00914/ AM19/ 05/23/040/00365/ AM19/	The case was ratified in meeting No. 14/81-ALC2/2018 dated 13.03.2019 as per written comments given by Consultant (TEC-3). However, the applicant vide letter dated 24.05.2019 has requested to review the decision and allow import item no.4 "Antimony Trioxide" as applied. The case was last considered in M. No. 11/81 dt. 04.09.2019 and decided to refer the case to Consultant (TEC-3) for examination.	The Committee considered the case as per agenda and on the recommendation of Consultant (TEC-3) decided to allow import of Antimony Trioxide, which was not allowed earlier, with 5% wastage. RA concerned may take suitable consequential action accordingly.	Approved

R85	VOITH HYDRO PRIVATE LIMITED 0510398416 dated 06.05.2016	01/81/050/00325/ AM17/ 05/24/040/00051/ AM17/	The case was ratified in Meeting No.20/81-ALC2/2016 dated 27.12.2016 as per DHI comments vide UO No. 3(85)/16 TSW(B) dated 14.12.2016. However, the applicant vide letter dated 27.08.2019 has stated that the goods were exported on 04.10.2016 before fixation of norms on 27.12.2016. Therefore, they have requested to amend the description of exports from Stator Core Lamination for 2X28.3 MW Hydro Generator to Stator Core Lamination i.e. as per descriptions mentioned in advance authorization. The case was last considered in M. No. 11/81 dt. 04.09.2019 and decided to refer the case to DHI for examination.	The Committee noted that the case has not yet been referred to DHI as decided in M. No. 11/81 dated 04.09.2019. Therefore, the Committee directed to refer the case to DHI immediately.	Deferred
R86	SHIVALIK BIMETAL CONTROLS LTD. 0510405797 dated 07.03.2018	01/81/050/00174/ AM19/ 05/24/040/00606/ AM18/	The case was ratified in Meeting No.3/81-ALC2/2018 dated 14.08.2018. However, the applicant vide letter dated 18.06.2019 has stated that the norms was ratified as per SION C-397 but the export item is different. They had applied wastage 34% on import and 51.51% on export. They had, therefore, requested to review the decision and requested for personal hearing.	The Committee decided to refer the case to DPIIT for examination.	Deferred
R87	A-1 FENCE PRODUCTS CO.PVT.LT D. 0310820125 dated 27.03.2018	01/81/050/00212/ AM19/ 03/94/040/01075/ AM18/	The case was ratified in meeting No. 7/81-ALC2/2018 dated 29.11.2018 as per recommendation of representative of MSME. However, the applicant vide letter dated 07.02.2019 has enclosed copies of their earlier NC decisions in respect of AA Nos. 0310664581 dated 14.11.2011 and 0310800027 dated 04.11.2015 ratified in Meeting Nos.37/81 dated 29.11.2011 and 24/81 dated 08.03.2016 respectively and requested to reconsider their AA No.0310820125 dated 27.03.2018 on repeat with AA No.0310800027 dated 04.11.2015. The applicant vide letters dated 06.05.2019 and 26.6.2019 has raised the same issue.	The Committee considered the case as per agenda and noted that norms for the item had been approved by NC earlier. The Committee observed that main file of the applicant is not traceable and it was decided to defer the case for want of main file. ITCES Code of export product in both the application also not matches. The case stands deferred.	Deferred
R88	A-1 FENCE PRODUCTS COMPANY PVT. LTD. 0310820970	01/81/050/00215/ AM19, 03/94/040/00116/ AM19	The case was ratified in meeting No. 7/81-ALC2/2018 dated 29.11.2018 as per recommendation of representative of MSME. However, the applicant vide letter dated	The Committee considered the case as per agenda and noted that norms for the item had been approved by	Deferred

	dated 15.05.2018		12.02.2019 has enclosed copies of their earlier NC decisions in respect of AA Nos. 0310791169 dated 18.11.2014 and 0310560499 dated 16.02.2010 ratified in Meeting Nos.17/81 dated 24.02.2015 and 12/81 dated 22.06.2010 respectively and requested to reconsider their AA No.0310820970 dated 15.05.2018 on repeat with their previous ratified files. The applicant vide letters dated 06.05.2019 and 26.6.2019 has raised the same issue.	NC earlier. The Committee observed that main file of the applicant is not traceable and it was decided to defer the case for want of main file. ITCHS Code of export product in both the application also not matches.	
R89	KEI INDUSTRIE S LIMITED 0510407042 dated 03.07.2018	01/81/050/00200/ AM19/ 05/23/040/00067/ AM19/	The case was ratified in meeting No. 13/81-ALC2/2018 dated 27.02.2019 as per written comments given by Consultant (TEC-3). However, the applicant vide letter dated 24.05.2019 has requested to review the decision and allow import item no.4 "Antimony Trioxide" as applied.	The case stands deferred. The Committee considered the case as per agenda and noted that import item at Sl. No. 4 was deleted earlier as its use was not clear. The Committee decided to fix the ad-hoc norms for Antimony Trioxide on the recommendation of Consultant (TEC-3) as under: 1. The quantity of import item at Sl. No. 4 may be allowed with 5% wastage. RA concerned may take suitable consequential action accordingly.	Approved
R90	CROMPTON N GREAVES LIMITED 0310789692 Dated: 26.09.2014	01/81/050/00505/ AM15/ 03/94/040/00268/ AM15/	The case was rejected in Meeting No. 9/81-ALC2/2015 dated 11.08.2015 due to non-submission of reply of deficiencies raised by DHI vide letter dated 03.03.2015 despite reminders. However, the applicant vide letter dated 02.01.2016 had furnished reply and requested to fix the norms. The subject AA was ratified in Meeting No. 20/81 dated 19.12.2017 as per DHI comments vide UO No. TSWB-3/181/2014 dated 12.01.2018. However, the applicant vide email dated 09.01.2018 requested for amendment as all the Net to Net items are mandatory for requirement of Export. As per decision of meeting	The Committee decided to remind DHI for expediting the comments.	Deferred

			no. 11/81 dt 04.09.2019, the case has been referred to DHI on 16.09.2019.		
R91	Shri Parshavnath Impex (India) 0510407733 dated 10.09.2018	01/81/050/00517/ AM19/ 05/24/040/00330/ AM19/	The case was ratified in meeting No. 10/81 dated 16.01.2019 as per recommendation of Consultant (TEC-3) decided to ratify the norms allowing 7% wastage with the condition that the grade/technical specifications of the stainless steel imported and that exported should conform. The party vide letter dated 19.04.2019 has requested for revision in Norms.	The Committee noted that a team comprising officers of DGFT and DPIIT has been constituted to visit the factory premises of some applicants having same/similar products to study the manufacturing process and to ascertain wastages. Hence, the Committee decided to wait for report of the study group.	Deferred
R92	JINDAL SAW LIMITED 0510409724 Dated 21.02.2019	01/81/050/01018/ AM19/ 05/23/040/00511/ AM19/	The case was ratified in meeting No. 4/81 dated 29.05.2019 as per written comments given by Consultant (TEC-3) with the condition that the grade & thickness of Stainless Steel to match in import & export item: ITCHS Code Export Item Quantity ITCHS Code Import Item Recommended Quantity 73041110 STAINLESS STEEL WELDED PIPES DIFFERENT SIZES GRADE 304/304L (292300 FEET/ 409.658 MT) 292300.000 Foot 72190000 STAINLESS STEEL COILS HOT ROLLED STAINLESS STEEL COILS GRADE 304L Import quantity may be allowed as per Sl. No. 1 of SION C-593. The party vide letter dated 07.10.2019 has requested for revision in Norms.	The Committee decided to refer the matter to Consultant (TEC-3) for examination.	Deferred
R93	JINDAL SAW LIMITED 0510407943 Dated 28.09.2018	01/81/050/00506/ AM19/ 05/23/040/00278/ AM19/	The case was ratified in meeting No. 9/81 dated 07.08.2019 as per written comments dated 30.07.2019 given by Consultant (TEC-3). The party vide letter dated 04.10.2019 has requested for revision in Norms.	The Committee decided to refer the matter to Consultant (TEC-3) for examination.	Deferred
R94	LM WIND POWER BLADES [INDIA] PVT. LTD 3410043674 Dated 05.12.2017	01/81/050/00054/ AM19/ 34/24/040/00221/ AM18/	The case was ratified in meeting No. 2/81 dated 29.05.2018 decided to ratify the norms for the above advance authorization on repeat basis with AA 0710106893 dated 28.10.2014 ratified in Meeting No. 9/81-ALC2/2016 dated 09.08.2016 as under : Import Items – Inputs for the export	The Committee decided to refer the matter to Consultant (TEC-1) for examination.	Deferred

			product are allowed as applied. Export Item: Description LM47.6P Rotor Blade Blade Length 47.6 Meter Max root Chord 3,108 mm (Largest chord) Blade weight 8064 kg+/- 3%. The party vide letter dated 01.10.2019 has requested for revision in Norms.		
R95	SAHNEY KIRKWOOD PVT. LIMITED AA No. 0310825943 dated 26.12.2018	01/81/050/715/A M19/DES-II 03/94/040/00998/ AM19	The case No. 7/13/81-ALC2/2018 was approved in Meeting No.11/81-ALC2/2019 dated 04.09.19 (Sr. No.79). However, the applicant vide letter dated 25.09.2019 received through email dated 26.9.2019 has requested a minor correction in recommended quantity of import item No. 2 to be read as '1.41 Kg per kg content in export product' instead of '1.41 kg content in export product'.	On the advice of consultant (TE-1), the Committee decided to modify the decision taken in Meeting No.11/81-ALC2/2019 dated 04.09.19 (Sr. No.79) as under: (i) Recommended quantity of import item at S. No. 2 to be read as '1.41 Kg per kg content in export product' Decisions taken earlier in respect of other items would remain unaltered. RA may take consequential action accordingly.	Approved


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 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

SDF

Export Items:		
	1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
	2	Detail technical note on manufacturing process including the relevant flow sheet.
	3	Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
	4	Weight of each Export Product.
	5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
Import Items:		
	6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
Components:		
	7	Technical characteristics / part numbers, if any.
	8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
	9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
	10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import.
	11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
	11 (a)	Sheet layout diagram of the material indicating the wastage during blanking.
	12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
	13	Weight of Steel, which requires imported welding material, giving break-up of: i) Steel Plates/Sheets upto 30mm thickness ii) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness iii) Steel Plates/Sheets more than 70 mm thickness. iv) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
	14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
	15	Use of export product.
	16	You are advised to apply for SION.
	17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
	18	--
	19	Any other information:
	20	The information called for must be submitted in duplicate within 15 days from the date of issue of this letter. The information may be directly sent to Chairman, NC-II, O/o DGFT, Udyog Bhawan, New Delhi-110011, Office Telephone No.: 23061562, Extn.267.



Diamond Engineering

Anything in Steel

28

12/6-24/7

28
16/10/19

Survey No. 18 & 19 (Part)
Mambakkam - Thiruporur Village High Road,
Kayar Village, Kanchipuram District,
Tamil Nadu - 603 110.

DE/001/2019-2020

Dt. 31.07.19

THE CHAIRMAN,
O/o. Directorate General of Foreign Trade
Norms Committee – II,
Room No.204A,
Udyog Bhawan,
New Delhi-110 011.
Ph – 011-23061562/Extn.267 & 341

AD (APC)
ASOCDM
DL Response
To concern file
Forward to TA
Barite
5/8/19

Dear Sir,

Sub.: Ratification of the Norms in respect of Advance Licence No.0410164419
dt.14.06.2018 obtained under Para 4.7 of HBP (Vol.1) – Meeting no.2/81
ALC2/2019 dt.01.05.2019 - reg.
Ref.: 1. Our File no.04/24/040/00056/AM19 dt.29.05.2019
2. Asper your meeting Case No.154/5/81-ALC2/2018 &
HQ File No.01/81/050/00362/AM19

With reference to the above, we give the below the following clarifications/furnishing the documents for your various queries raised in your meeting dt.01.05.2019.

1) Reply to your query no.1 Export item is not clear.

The exported items were fabricated steel "Fabricated Steel Structures made out of MS/HR Steel Plates/ Column/ Beam/ Channel/ Angle/ Pipes/ Sheet/ Etc. as per the above Advance licence. According to Advance licence we have exported Radiant Roof Assy, Lifting Beams, etc manufactured out of using Angle, Beam(HEB & IPE) and Channel (UPN) in various sizes. We have also showed the description of export items clearly in our export inv no.GST/EXP/002/18-19, DT.24.08.18 and duly appeared in Shipping bill. We herewith enclosed the some of the documents for your ready reference and more understanding.

- (i) Copy of the above Advance Licence
- (ii) Export Inv bearing no. GST/EXP/002/18-19, dt.24.08.18
- (iii) Shipping bill bearing no.7121084/ 24.08.18

Cont...2



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2) Reply to your query no.2 Quantity of export item is much less in the reply.

We hereby clarify with more details in respect of qty of materials imported and the qty of materials exported for your kind reference.

Import qty in MT as per the above Advance licence	:	182.260 MT
Less: Generation of wastage @2% during the manufacturing process	:	3.574 MT

Qty of finished goods to be exported to fulfill the Export Obligation	:	178.686 MT

Please note that the company has exported for a total qty of 197.432 MT vide our export invno.GST/EXP/002/18-19, dt.24.08.18. So, the physical qty of export is in excessive and more than the qty to fulfill under Export obligation material by 18.746 MT which we have procured from the indigenous market. The proof of documents like export invoice, shipping bill, Customer drawings, etc are enclosed for your kind perusal.

3) Reply to your query no.3 There is no correlation of drawing with calculations.

We hereby accept that there is no correlation of with drawings, because we have submitted only sample drawings for your analysis and accordingly the calculation have been arrived.

In order to give more clarification we give below the particulars of drawings for the exported qty of 197.430 MT.

Cont...3



..3..

Please note that, we have manufactured and exported for a qty of 197.432 MT as per the various drawings as detailed below.

Sl No.	Customer Drawing no.	Quantity (in kgs)
1	1054-08-DWG-00008	14,260.000
2	1054-08-DWG-00016	33,160.300
3	1054-08-DWG-00031	1,520.690
4	1054-08-DWG-00032	1,402.730
5	1054-08-DWG-00033	1,188.170
6	1054-08-DWG-00064	1,520.690
7	1054-08-DWG-00065	1,402.730
8	1054-08-DWG-00066	1,188.170
9	1054-08-DWG-00067	2,078.070
10	1054-01431-DWG-020	30,175.000
11	1054-01431-DWG-023	9,076.000
12	1054-08-DWG-00101	10,121.940
13	1054-08-DWG-00062	11,976.000
14	1054-08-DWG-00029	11,976.000
15	1054-08-DWG-00079	7,767.500
16	1054-08-DWG-00022	3,981.000
17	1054-08-DWG-00024	4,018.000
18	1054-08-DWG-00025	1,443.000
19	1054-08-DWG-00055	3,981.000
20	1054-08-DWG-00057	4,018.000
21	1054-08-DWG-00058	1,443.000
22	1054-01431-DWG-021	1,820.000
23	1054-01431-DWG-025	2,601.000
24	1054-05-DWG-00002	1,793.540
25	1054-05-DWG-00003	1,078.000
26	1054-08-DWG-00075	1,808.680
27	1054-08-DWG-00081	28,168.000
28	1054-08-DWG-00112	779.000
29	1054-08-DWG-00104	1,893.440
Total weight (in kgs)		197,639.650

We herewith enclose the above drawings in **29nos** of drawings for your kind perusal & analysis.

From the above information and proof of drawings are enclosed, the particulars of qty mentioned in the drawings duly correlated with the exported qty.

Cont...4



Diamond Engineering

Anything in Steel

Survey No. 18 & 19 (Part)
Mambakkam - Thiruporur Village High Road,
Kayar Village, Kanchipuram District,
Tamil Nadu - 603 110.

..4..

4) Reply to your query no.4 Import item is "Angle" while reply is for "Beam"

We bring to your kind notice that the import licence is not only for Angle but also for Beam & Channel which is indirectly in the form of HEB, IPE and UPN. According to the licence we have imported the described materials and exported after manufacturing activities.

Based on the above information and furnishing of drawings now we kindly request your good-self to ratify the above Advance Authorization at your earliest.

Kindly acknowledge the receipt.

Thanking you,

Yours faithfully,
For **DIAMOND ENGINEERING**

P. DANARAJ
MANAGING PARTNER

Encl.: A/a

Subject:- M/s Tag Corporation AA No.0410164441 dt. 25/06/2018.

Reference: -DGFT U.O.No.01/81/50/2376/AM-19/DES-2/865 dated; 20/12/2018

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Net Weight of export items at SI No. 1 to 13 may be specified in the AA as 171225 kgs, 222925 kgs, 770247 kgs, 1220 kgs, 9308 kgs, 1039.5 kgs, 159753 kgs, 18420.6 kgs, 113.4 kgs, 5022.5 kgs, 1181.1 kgs, 1809.6 kgs and 264 kgs respectively.
2. Import item at import items at SI. No. 1,2,6 and 9 to be of relevant grade and size, import items at SI. No. 3 and 4 to be of relevant grade and diameter, import item at SI. No. 5 to be of relevant grade and thickness and import items at SI. No. 7 and 8 to be of relevant grade and specificat on in the export items.
3. Quantities of import items at SI No.1, 2 and 9 may be allowed on net to net basis without any wastage with accountability clauses.
4. Quantity of import item at SI No.3 and 5 may be allowed up to 15% wastage with accountability clauses.
5. Quantity of import item at SI No.4 and 6 may be allowed with up to 1% with accountability clause.
6. Quantity of import item at SI No.7 and 8 may be allowed up to 5% wastage with accountability clauses.


Sundeep Chauhan
(Development Officer)

To,

Shri Amit Kumar, AD(DGFT)

U.O. No. P-47011/436/2018-TSW, dated 18/06/2019

27

38
16/10/2019.

Reply dt. 19.06.19

On the basis of study group report, representation is recommended as follows -

EP - Add "Wt. 7120.615 MT, Coating thickness - (i) Epoxy 440 micron

(ii) Adhesive 385 micron and (iii) polypropylene 1675 micron for coating

thickness 2.5 mm & 2175 micron for 3 mm & 2675 micron for 3.5 mm coating thickness

Surface area of coating & thickness of CWC coating will be as given

in reply letter

Import - 1. upto 0.25% of fob value

2. Relevant Epoxy Powder - 12.1 MT

3. Relevant Adhesive - 5.9 MT

4. Polypropylene - 52.4 MT

5. Relevant Sintered powder - 1.05 kg./kg. content

6. Relevant wiremesh - 1.02 kg./kg. content

7. OPC Cement - 1.05 kg./kg. content

8 to 10 - Net to Net

Atgnd
11/10/19

DES II

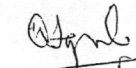
40
16/10/2019.

Reply dt. 20.06.19

On the basis of study group report, representation is recommended as follows -

EP - Add "Wt. 2213.8 MT ,Coating thickness -(i) Epoxy 440 micron
(ii) Adhesive 385 micron and (iii) polypropylene 1675 micron for coating
thickness 2.5 mm & 2175 micron for 3 mm & 2675 micron for 3.5 mm coating thickness
Surface area of coating & thickness of CWC coating will be as given
in reply letter

- Import - 1. upto 0.25% of fob value
2. Relevant Epoxy Powder - 54.7 MT
3. Relevant Adhesive - 26.9 MT
4. Polypropylene - 219 MT
5. Relevant Sintered powder - 1.05 kg./kg. content
6. Relevant wiremesh - 1.02 kg./kg. content
7. OPC Cement - 1.05 kg./kg. content
8 to 14 - Net to Net
15 & 16 - AF


15.8.19

DES IL

82/4/8/19/1/81

49
16/10/19

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for promotion of Industry & Internal Trade
(TS Section)

Subject:- M/s Diamond Engineering pvt. Ltd. (AA 0410165064, dated 04.01.2019).
Reference: -DGFT U.O.No. 01/81/050/1123/AM19/ DES-2/120 Dated: 30.08.2019

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Word "containing 1630MT of Column/Beam " may be suffixed with the description of export item.
2. Import items at Sl.No. 1 to 3 shall be of relevant grade and size as content/utilized in the export item.
3. Quantity of import items at Sl.No. 1 to 3 may be allowed as 1.02 Kgs/kg content in the export item.
4. Quantity of import item at Sl.No. 4 may be allowed as 34.5 MT .

S.K.Jain

26/10/19

(Development Officer)
Tel: 23063166

To,
DGFT(Shri Amit Kumar, AD)
DPIIT U.O. No. P-47011/119/2019-TSW, dated 26 /09/2019

62
16.10.2019

AANO: 0310829153 Dated: 21.05.2019

Reply dt. 19.08.19

On the basis of study group report proposal is recommended as follows -

EP 1 & 2- Add"Coating thickness (i)External Epoxy Power-512 micron
(ii) Internal Epoxy Power 90 micron

and Surface area to be coated-44969.7 Sq. Mtr. For1 &
1004276.6 Sq. Mtr. For 2

3 - Add"Coating thickness (i)External Epoxy Power-512 micron

(ii) External ARO Power - 566 micron

(iii) Internal Epoxy Power 90 micron

and Surface area to be coated- 36884.6 Sq. Mtr.

Import 1 - 1.05 MT/MT of steel content

2 - 4.0 kg./MT

3-Relevant External Epoxy Powder- AF

4- Relevant ARO Powder-37507 kg.

5- Relevant Internal Epoxy Powder 175514 kg.

6- upto 5% of FOB value of export

Grade & thickness of steel to match in import & export

62
16.10.2019

62
16.10.2019

DEE II

Import - 1 & 2- 1.01 kg./kg. content

3 to 8 - 1.05 kg./kg. content

9- 1.05 kg./kg. content. Add "containing
EVA & carbon black"

10 to 18 - 1.05 kg./kg. content

19- 1.01 kg./kg. content

20 & 21- 1.02 kg/ kg. content

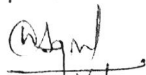
22 - 1.01 kg./kg. content

23 & 24 - 1.02.kg./kg. content

25- As per packing policy

Grade of steel to match in import & export

80
16/10/2019.


16/10/19

DEE FI

81
16/10/2019.

Import - 1 to 3 - 1.01 kg./kg. content

4 - 1.02 kg./kg. content

5 - 4 % of steel to be galvanised

6 to 11 - 1.05 kg./kg. content

12- 1.05 kg./kg. content. Add "containing
EVA & carbon black"

13 to 19 - 1.05 kg./kg. content

20 & 22- 1.02 kg/ kg. content

23 to 26 - 1.05 kg./kg. content

27 - 1.01 kg./kg. content

28 - 1.02.kg./kg. content

29- As per packing policy

Grade of steel to match in import & export

Chetan
16/10

DAS A

87
16.10.19

AANo.0510410925 Dated: 13.06.2019.

Import - 1 & 9 - 1.01 kg./kg.content in EP

2 to 4 & 11 to 13- 1.05 Kg./Kg.content in EP

5 & 7 - 1.02 kg./kg. Content in EP

8. 1.01 kg./kg. content. Words "Copper foil" may be
deleted

10 - 1.02 Sq. mtr./Sq. mtr. Content in EP

87
16.10.2019.

Q. 1
16/10

Dec 11

94
16.10.19

AA No. 0310829713 dated: 17.06.2019.

94
16/10/2019.

Import - 1 - 1.01 kg./kg. content
2 to 6 - 1.05 kg./kg. Content in EP
7 - 1.05 kg./kg. content. Add "containing
EVA & carbon black"
8,10 & 11 - 1.02 kg./kg. content
9 - 1.01 kg./kg. Content. Foil may be replaced with tape
12 - 4 % of steel to be galvanised
13 - As per packing policy
Grade of steel to match in import & export

Chand
16/10/19

bgs ii

97
16.10.19

AANo. 0310829759 Dated: 18.06.2019.

97
16/10/2019.

Import - 1 - 1.01 kg./kg. content

2 to 5 - 1.05 kg./kg. Content in EP

6, 8 to 10 - 1.02 kg./kg. content

7 - 1.01.kg./kg. Content. Foil may be replaced with tape

11 - 4 % of steel to be galvanised

12- As per packing policy

Grade of steel to match in import & export

Original
16/10/19

Def. II

116

116
16.10.19

Import - 1 & 2- 1.01 kg./kg. content

3 to 5, 7 to 11 & 13 to 19 - 1.05 kg./kg. content

6- 1.05 kg./kg. content. Add "containing

EVA & carbon black"

12- 1.01 kg./kg. content

20 - 1.02 kg/ kg. content

21 - 4 % of steel to be galvanised

22 - 1.05 kg./kg. content

23- As per packing policy

Grade of steel to match in import & export

Ans
11/11

DGS II

123
16.10.2019

123
16/10/2019

LM WIND POWER BLADES (INDIA) PVT.LTD

ADV.AUT.NO -3410045261 DT. 05.07.2019

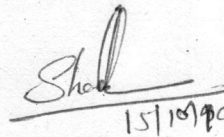
On the basis of calculation sheet and material balance submitted by the firm the lic. may be ratified as under.

Export Item : FRP ROTAR BLADE LM 67.2P3 - 177.0 No

Net weight not less than 32,17,189.09 Kg

Import item

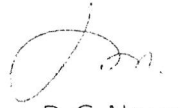
SL. NO	SL.NO OF ADV.AUTH.	QTY
1	58,61,70,72 to 81	Components, allowed as per G.N.4
2.	59,60,62,71.	Consumables Qty as applied for Value altogether restricted to 1.4 % of FOB Value
3	Rest of the items	As applied for


15/10/19
SHAISH KUMAR

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Kotsons Pvt Ltd for ratification of norms
of AA no- 0610038672 dtd 09-08-17

DES-II, DGFT may kindly refer to the above mentioned AA
of M/S Kotsons Pvt Ltd. The firm has submitted request for
ratification of norms for export of different ratings of Distribution
Transformers. The firm proposes to import 7 items which consist of
both raw materials & components. The firm has not submitted
calculations as per Technical details prescribed in S.no II B, , b &
c, Annexure to appendix 4E in Hand Book of Appendixes in Ayat
Niryat forms.



B.C.Nayak
Development Officer
22-12-17

DGFT, FTDO, DES-II
Deptt. of HI, UO No 3(92)/17-TSW(B)

dated

